

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**Original Application No. 101/2023 (WZ)**



Nagesh Vinayak Dhamale

.....Applicant(s)

Versus

MPCB & Ors.

....Respondent(s)

**Affidavit in Reply on behalf of Maharashtra Pollution Control  
Board i.e. Respondent No. 1 and 2**

I, Manchak Jadhav, Age – 53 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pimpri Chinchwad having my office address at 02<sup>nd</sup> Floor, Jog Center, Wakdewadi, Pune – 411 003 do hereby state on solemn affirmation as under –

- (1) I have perused the papers and proceedings of the above matter. I am thus conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply on behalf of Respondent No.1 & 2 - Maharashtra Pollution Control Board (MPCB) in compliance to order dated 01/08/2023 passed by Hon'ble NGT (WZ).

(2) I say and submit that the applicant has filed the present application alleging that Respondent No. 5 – M/s. Apex Builders, a Project Proponent (PP) is developing housing project 'Apostrophe' located and situated at Gat No. 703,704 & 705 Plot No. A, Moshi, Taluka – Haveli, District – Pune, which is beyond 20,000 sq.mtrs. without obtaining Consent to Establish, Consent to Operate and Environment Clearance.

i) I say and submit that in order to check the present status of said Project, the Officials of MPC Board at Pune carried out visit on 20/09/2023 and observed as under :

ii) Project consist of four no. of residential buildings (A to D) and commercial two no. of shops, each one in Building A & Building B and club house. Buildings A to D and club house are completed and under possession. Presently no any construction work is in progress at project site.

iii) PP has provided Sewage Treatment Plant of 115 CMD capacity, consist of MBBR technology and comprises of primary, secondary, tertiary treatment stage units. During visit, STP was found in operation. Treated



effluent is recycled for flushing and gardening purposes.

- iv) PP has provided Organic waste convertor of capacity 300 kg/day for the treatment of biodegradable waste, but not yet in operation. Present biodegradable waste is given to PCMC for further treatment and disposal.
- v) One bore well is present in premises, found not in operation. Also CGWA NOC is not obtained.
- vi) PP has carried out plantation and developed garden area within premises. As per consent application, open space available is 1492.50 Sq Mtr and plantation done on 930.90 Sq Mtr.
- vii) There are three no. of rain water harvesting pits provided within project site.
- viii) DG set of 320 KVA capacity is installed with acoustic enclosure, at backside of Building D.
- ix) Two no. of solar water heaters are installed on terrace of each building. Total 8 nos. of solar water heater provided. A copy of the visit report is attached and annexed herewith as an **Annexure-I**.



(3) I say and submit that Respondent PP had obtained Environment Clearance from the Competent Authority i.e. State Level Environment Impact Assessment Authority i.e. SEIAA on 08/04/2015 for construction of Residential and commercial construction project 'Apostrophe' at Moshi, Pune for Total Plot Area (TPA) – 9292.15 Sq Mtr. The Respondent-PP further obtained revalidation of Environment Clearance on 03/01/2019 for TPA – 9292.15 Sq Mtr and increased TBUA – 29409.18 Sq Mtrs. Copies of the Environment Clearance dated 08/04/2015 & 03/01/2019 are attached and annexed herewith as **Annexure – II & III.**

(4) I say and submit that Respondent PP had obtained Consent to Establish from the MPC Board on 12/01/2016 for development of construction project 'Apostrophe' at Moshi, Pune on TPA of 9292.15 Sq Mtr and TBUA of 25012.887 Sq Mtr, which was valid up to commissioning of the project or five years whichever is earlier, with a condition to comply with the conditions stipulated in Environment Clearance granted by Government of Maharashtra, vide no. SEAC-III



2014/C.R.89/TC-3 dated 8<sup>th</sup> April 2015". Further the Respondent-PP had obtained revalidation of Consent to Establish with Expansion for Residential and Commercial Construction Project on 01/05/2022 for BUA upto 29409.18 Sq Mtr, which was valid up to commissioning of the project or 12.01.2026 whichever is earlier. Copies of the Consent to Establish dated 12/01/2016 & 01/05/2022 are attached and annexed herewith as an **Annexure – IV & V**.

(5) I say and submit that the Respondent-PP has obtained part completion certificate dated 20/01/2020 for completed BUA- 12865.02 Sq Mtr.

(6) I say and submit that Respondent PP had applied for Consent to Operate (part-I) on 08/11/2022 for TPA- 9292.15 Sq Mtr, and part BUA- 28861.77 Sq Mtr, which was discussed in 36th Consent Committee Meeting of the Board held on 20.03.2023 and decided to issue show cause notice for refusal of Consent on the basis of following non compliances :-

i) PP has given possession of completed part since 20.01.2020 as per occupancy certificate.



- ii) PP has not paid penal fees.
- iii) PP has informed that OWC work order is placed and same will be installed in 15 days.
- iv) PP has not submitted BG as per Consent to Establish.

Accordingly, the Respondent Board has issued Show Cause Notice (SCN) for refusal of Consent to Operate (Part-I) to Respondent-PP on 29/03/2023. A copy of the Show Cause Notice dated 29/03/2023 is attached and annexed herewith as an **Annexure – VI**.

- (7) I say and submit that in response to the show cause notice dtd.29/3/2023, the Respondent-PP has submitted reply vide letter dated 10/06/2023 and informed that they have given possession on 20/01/2020 as per Occupancy certificate, which was below 20,000 Sq Mtr., they will pay penal charges and OWC was installed on site. The Respondent-PP has further informed that they have submitted BG of Rs. 5.0 lakh and Rs. 2.0 lakh as per consent to establish dated 12/01/2016. A copy of the reply submitted by PP dated 10/06/2023 is attached and annexed herewith as an **Annexure – VII**.



(8) I say and submit that the Respondent PP has paid penal fees. Thereafter, the Respondent Board has granted Consent to Operate (part-I) for Building Construction project having total plot area 9292.15 Sq Mtr. & Completed construction BUA of 28861.77 Sq Mtr. out of total Construction BUA 29409.18 Sq. Mtr. vide letter dated 08/08/2023, which is valid up to 30/06/2024, by imposing condition to submit Bank Guarantee of Rs.10 Lakhs. A copy of the Consent to Operate (part-I) dated 08/08/2023 is attached and annexed herewith as an **Annexure – VIII.**

Solemnly affirmed on this <sup>28<sup>th</sup></sup>..... day of September, 2023 at Pune.

I know the affiant,

For & on behalf of Maharashtra  
Pollution Control Board i.e.  
Respondent No. 1 & 2

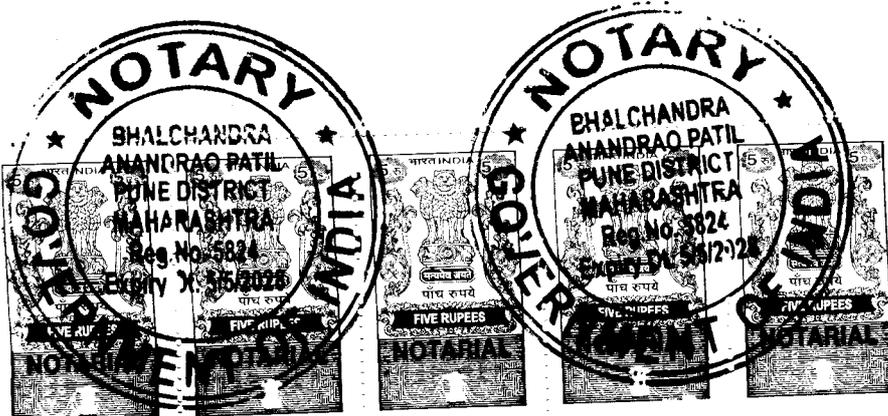


ADVOCATE

(Manchak Jadhav)  
Sub-Regional Officer,  
MPCB-Pimpri Chinchwad

**BEFORE ME**

BHALCHANDRA ANANDRAO PATIL  
NOTARY  
GOVT OF INDIA  
28.9.2023



# MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – PIMPRI CHINCHWAD

Ph. 020-25811694  
Fax. 020-25811029



Jog Center Bldg.  
2nd floor, Wakdewadi,  
Old Mumbai – Pune Highway,  
Pune 411003

## Visit Report

**Name & Address of Project** :- M/s. Apex Builders 'Apostrophe'  
Gat No. 703,704 & 705 Plot No. A, Moshi,  
Taluka – Haveli, District – Pune

**Date of Visit** :- 20/09/2023

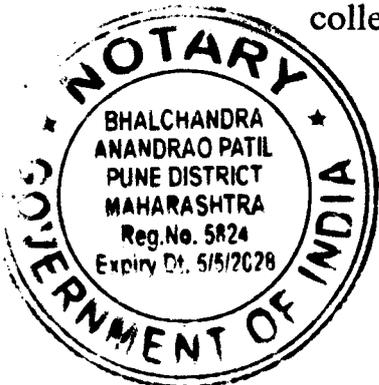
**Project Officials** :- Shri. Vinayak Raskar, Licensing Manager

**Consent Validity** :- Obtained consent to operate valid up to  
30.06.2024

**Observations** :-

Project is visited as per the order passed by Hon'ble NGT dated 01/08/2023 in the matter of OA 101/2023 filed by Shri. Nagesh Dhamale Vs MPCB & Ors. in respect of the construction project 'Apostrophe' developed by M/s. Apex Builders at Gat No. 703,704 & 705 Plot No. A, Moshi, Pune. The observations made during visit are as below,

- 1) Project consist of four no. of residential buildings (A to D) and commercial two no. of shops, each one in Building A & Building B and club house. Buildings A to D and club house are completed and under possession. Presently no construction work is in progress at project site.
- 2) PP has provided Sewage Treatment Plant of 115 CMD capacity, consist of MBBR technology and comprises of primary, secondary, tertiary treatment stage units. During visit, STP was found in operation. Treated effluent is recycled for flushing and gardening purposes. STP outlet sample is collected for analysis purpose.



- 3) PP has provided an Organic waste convertor of capacity 300 kg/day for the treatment of biodegradable waste, but not yet in operation. Present biodegradable waste is given to PCMC for further treatment and disposal.
- 4) One bore well is present in premises, found not in operation. Also CGWA NOC is not obtained.
- 5) PP has carried out plantation and developed garden area within premises. As per consent application, open space available is 1492.50 Sq Mtr and plantation done on 930.90 Sq Mtr.
- 6) There are three no. of rainwater harvesting pits provided within project site.
- 7) DG set of 320 KVA capacity is installed with acoustic enclosure, at backside of Building D.
- 8) Two no. of solar water heaters are installed on terrace of each building. Total 8 no. of solar water heater provided.
- 9) PP has not submitted bank guarantees as per consent conditions.



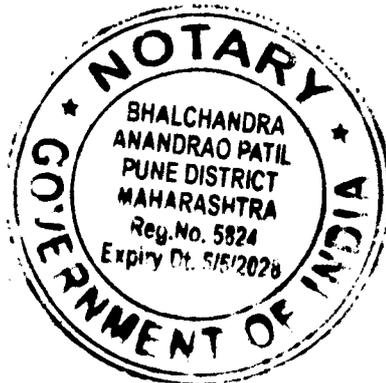
Sanjana Jadhav  
Field Officer  
MPCB Pimpri Chinchwad

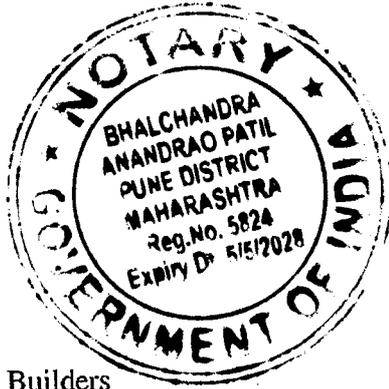


Manchak Jadhav  
Sub-Regional Officer  
MPCB Pimpri Chinchwad



Vinayak Raskar  
Licensing Manager



Government of Maharashtra

SEAC-III2014/C.R.89/TC-3  
 Environment department  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annexe,  
 Mumbai- 400 032.  
 Dated: 8<sup>th</sup> April, 2015.

To,  
 M/s Apex Builders  
 Kasturi Housing,  
 1st Adams court, 2nd Floor, Opp.Hotel  
 Mahabaleshwar, Baner Road, Pune:- 411 045

**Subject: Environment clearance for proposed Construction Project "Apostrophe" at Gat no.703,704, & 705 Village Moshi, Tehsil Haveli, Distt. Pune by M/s. Apex Builders**

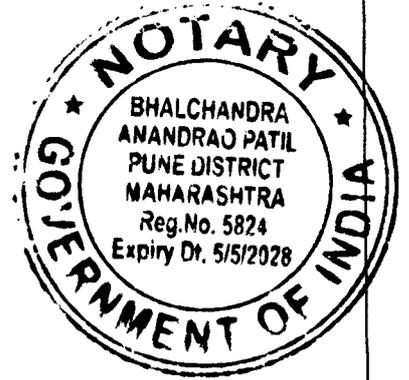
This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 24<sup>th</sup> meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 82<sup>nd</sup> meeting.

2. It is noted that the proposal is considered by SEAC-III under screening category 8(a) B2 as per EIA Notification 2006.

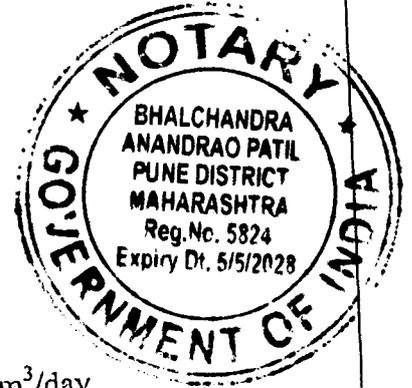
**Brief Information of the project submitted by you is as-**

|   |  |
|---|--|
| Name of Project   | "Apostrophe"                                     |
| Project Proponent   | M/s Apex Builders                                |
| Consultant  | M/s. Saitech Research & Development Organization |
| Type of project: Housing project / Industrial Estate / SRA scheme / MHADA / Township or others  | Residential & Commercial                         |
| Location of the Project   | Gat. No. 703,704 & 705, Moshi, Pune              |
| Whether in Corporation /Municipal/other area  | PCMC (Pimpri Chinchwad Municipal Corporation)    |
| Applicability of the DCR  | Applicable                                       |
| IOD/IOA/Concession document<br>Or any other form of document as applicable ( Clarifying its conformity with local planning rules & provision) | Applied  |
| Note on the initiated work (If applicable)  | Not Applicable                                   |
| LOI / NOC from MHADA  | Not Applicable                                   |

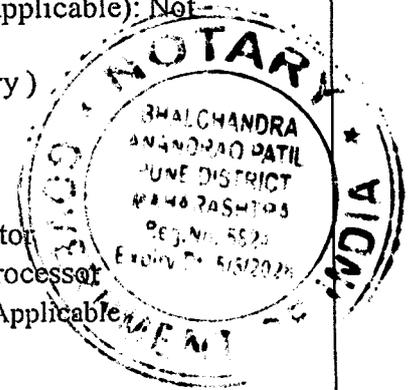
|  |  |
|--|--|
| / Other approvals (If applicable)  |  |
| Total plot area (Sq. m.)   | Plot Area – 9292.15 m <sup>2</sup>   |
| Deductions   | Deductions – 930.02 m <sup>2</sup>   |
| Net plot area  | Net Plot Area – 8362.13 m <sup>2</sup>   |
| Permissible FSI (including TDR etc.)   | 11699.17m <sup>2</sup>   |
| Proposed Built –UP Area (FSI & Non FSI)  | 25012.87m <sup>2</sup><br>( FSI –11680.27m <sup>2</sup> + Non - FSI –13332.60m <sup>2</sup> )  |
| Ground – coverage percentage (%)<br>(Note : percentage of plot not open to sky)  | 1600 m <sup>2</sup><br>(17.12 % of Plot Area 9292.15 m <sup>2</sup> )<br>(19.13 % of Net Plot Area 8362.13 m <sup>2</sup> )  |
| Estimated cost of the project  | Rs. 50Crore  |
| No. of building & its configuration (s)  | <p>1. Residential-<br/>Total building. = 04 Nos.<br/>Wing A – P+G+10- 2 BHK- 40<br/>Wing B - P+G+10 -2 BHK- 40<br/>Wing C - 2P+10 -3 BHK- 40<br/>Wing D - 2P+10 -3 BHK- 40<br/>Total Tenements = 160 Nos.</p> <p>2. Commercial Building – 100 m<sup>2</sup></p> <p>3. Club House – 45 m<sup>2</sup></p>  |
| Number of tenants and shops  | Total Tenements - 160 Nos.<br>Commercial area -100m <sup>2</sup>   |
| Number of expected residents / users   | Residential Users: 800 Nos.<br>Commercial Users : 33 Nos.  |
| Tenant density per hector  | 250  |
| Height of the building(s)  | Max. – 33 M  |
| Right of way (width of the road from the nearest fire station to the proposed building(s))                                 | 12 M   |
| Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation | 9.0 m  |
| Total Water Requirement  | <p><u>Residential :</u></p> <p>Dry season :<br/>Source : PCMC</p> <ul style="list-style-type: none"> <li>• Fresh Water : 131.27 m<sup>3</sup>/day</li> <li>• Recycled Water ( Flushing): 36.00 m<sup>3</sup>/day</li> <li>• Recycled Water (Gardening): 13.20 m<sup>3</sup>/day</li> <li>• Total Fresh water Requirement: 82.07 m<sup>3</sup>/day</li> <li>• Excess treated water 57.00 m<sup>3</sup>/day</li> </ul> |



|                              |  |
|------------------------------|--|
|                              | <ul style="list-style-type: none"> <li>• Swimming Pool: 0.07 m<sup>3</sup>/day</li> <li>• Fire fighting (Cum): 150 m<sup>3</sup></li> </ul> <p>Wet Season</p> <ul style="list-style-type: none"> <li>• Fresh water: 118.07 m<sup>3</sup>/day</li> <li>• Recycled water (Flushing): 36.00 m<sup>3</sup>/day</li> <li>• Total Fresh water Requirement : 82.07 m<sup>3</sup>/day</li> <li>• Excess treated water: 70.20 m<sup>3</sup>/day</li> <li>• Swimming Pool :0.07 m<sup>3</sup>/day</li> <li>• Fire fighting (Cum): 150 m<sup>3</sup></li> </ul> <p><u>Commercial :</u></p> <p>Dry season :</p> <p>Source : PCMC</p> <p>Fresh water: 1.53 m<sup>3</sup>/day</p> <p>Recycled water (Flushing): 1.2 m<sup>3</sup>/day</p> <p>Recycled water (Gardening): NA</p> <ul style="list-style-type: none"> <li>• Total Fresh water Requirement : 0.33 m<sup>3</sup>/day</li> <li>• Excess treated water: 0.8 m<sup>3</sup>/day</li> </ul> <p>Wet Season :</p> <ul style="list-style-type: none"> <li>• Fresh water: 1.53 m<sup>3</sup>/day</li> <li>• Recycled water (Flushing): 1.2 m<sup>3</sup>/day</li> <li>• Total Fresh water Requirement : 0.33 m<sup>3</sup>/day</li> <li>• Excess treated water: 0.8</li> </ul> |
| Details about Swimming Pool: | <p>Dimension of Swimming Pool:</p> <p>Total water Requirement in KLD: 6 m<sup>3</sup>/day</p> <p>Water requirement in KLD: 6 m<sup>3</sup>/day</p> <p>Details of Plant &amp; Machinery used for treatment of Swimming pool water:</p> <p>Details of quality to be achieved for swimming pool water and parameters to be monitored:</p>   |
| Rain Water Harvesting (RWH)  | <ul style="list-style-type: none"> <li>• Level of the Ground water table: 3m to 5m</li> <li>• Size and no of RWH tank(s) and Quantity :</li> <li>• Capacity of RWH tanks:</li> <li>• No. of recharge pits: 4</li> <li>• Capital cost : 10 Lakh</li> <li>• O &amp; M Cost : 2.5 Lakh/Year</li> </ul>  |
| UGT tanks                    | <p><u>Residential:</u></p> <p>Domestic UG tank Capacity : 90000 Lit</p> <p>Flushing UG tank Capacity : 49200 Lit</p> <p>Fire UG tank Capacity : 150000 Lit</p>   |
| Storm water drainage         | <ul style="list-style-type: none"> <li>• Natural water drainage pattern: Refer Storm Water Layout</li> <li>• Quantity of storm water: 4085 m<sup>3</sup>/Year</li> </ul>   |
| Sewage and Waste water       | <p><u>Residential:</u></p> <ul style="list-style-type: none"> <li>• Sewage generation (CMD): 106.2 m<sup>3</sup>/day</li> <li>• Capacity of STP (CMD): 110.0 m<sup>3</sup>/day</li> <li>• STP Technology: MBBR</li> <li>• DG sets (during emergency) Residential, commercial &amp;</li> </ul>  |



|                        |  |
|------------------------|--|
|                        | <p>Club House: 1 No of 320 KVA</p> <ul style="list-style-type: none"> <li>• Refer Storm &amp; drainage layout</li> <li>• Budgetary allocation (Capital cost and O &amp; M cost):</li> <li>• Capital Cost: 23.25 Lakh</li> <li>• O &amp; M Cost: 6.11 Lakh / Year</li> </ul>  |
| Solid Waste Management | <p>Waste generation in the pre Construction and Construction phase:</p> <ul style="list-style-type: none"> <li>• Waste generation: kg/day</li> <li>• Quantity of the top soil to be preserved: Use For Landscaping</li> <li>• Disposal of the construction way debris: Use for Leveling</li> </ul> <p>Waste generation in the operation phase Residential &amp; commercial: 408.25 kg/day</p> <ul style="list-style-type: none"> <li>• Biodegradable waste: 243.30 kg/day</li> <li>• Non-Biodegradable waste: 164.95 kg/day</li> <li>• E-waste: Not Applicable</li> <li>• Hazardous waste: Spent oil – 80.0 Lit/ yr</li> <li>• Biomedical waste(Kg/month) (If applicable): Not Applicable</li> <li>• STP sludge: 8.74 kg/day( 100% Dry )</li> </ul> <p>Mode of Disposal of waste:</p> <ul style="list-style-type: none"> <li>• Dry waste: Sold Out</li> <li>• Wet waste: Organic Waste Converter</li> <li>• Hazardous waste: Authorized Reprocessor</li> <li>• Biomedical waste(kg/month):Not Applicable</li> <li>• STP sludge: Used as Manure</li> </ul> <p>Area requirement:</p> <ol style="list-style-type: none"> <li>1. Location(s): Refer Organic waste converter location on layout</li> <li>2. Total area provided for the storage &amp; Treatment of the solid waste: 25 m<sup>2</sup></li> <li>3. Budgetary allocation (capital Cost &amp; O &amp; M cost): <ul style="list-style-type: none"> <li>• Capital Cost: 10.50 Lakh</li> <li>• O &amp; M cost: 1.50 Lakh / Year</li> </ul> </li> </ol> |



### Green Belt Development

Total RG area: 929.00 m<sup>2</sup> i.e. about 11.10% of net plot area 8362.13 m<sup>2</sup>

- Number & list of trees species to be planted in the ground RG: Trees 29Nos.

List of Proposed Plantation for the scheme:

#### List of Proposed Trees:

| Sr. No. | Botanical Name               | Common Name         | Quantity |
|---------|------------------------------|---------------------|----------|
| 1.      | <i>Anthocephalus cadamba</i> | Kadamb              | 01       |
| 2.      | <i>Terminalia catappa</i>    | Badam               | 02       |
| 3.      | <i>Bauhinia purpurea</i>     | Kanchan             | 01       |
| 4.      | <i>Plumeria alba</i>         | Champa              | 05       |
| 5.      | <i>Plumeria rubra</i>        | Laal chafa          | 03       |
| 6.      | <i>Callistemon viminalis</i> | Weeping Bottlebrush | 02       |

|     |                              |                      |    |
|-----|------------------------------|----------------------|----|
| 7.  | <i>Ficus benamina</i>        | Weeping Fig          | 01 |
| 8.  | <i>Cassia javanica</i>       | Apple blossom cassia | 05 |
| 9.  | <i>Cordia sebestana</i>      | Geiger Tree          | 02 |
| 10. | <i>Putranjiva roxburghii</i> | Putra-jiva           | 03 |
| 11. | <i>Areca catechu</i>         | Supari               | 03 |
| 12. |                              | Royal Plam           | 01 |
|     | Total                        |                      | 29 |

## List Of Shrubs:

| S.No | Botanical Name                           | Common Name              |
|------|--|--------------------------|
| 1    | <i>Nerum oleander pink</i>               | Nerum Single Pink        |
| 2    | <i>Adhathoda vasica</i>                  | Adulsa                   |
| 3    | <i>Cassia auriculata</i>                 | Tarwad                   |
| 4    | <i>Cymopogon floxsus</i>                 | Gavti Chaha              |
| 5    | <i>Plumbago capensis</i>                 | Chitrak                  |
| 6    | <i>Tabernaemontana corona variegated</i> | Variegated Tagar         |
| 7    | <i>Stachytarpheta indica</i>             | Stachytarpheta Blue      |
| 8    | <i>Ficus benamina black</i>              | Ficus Black              |
| 9    | <i>Ficus benamina starlight</i>          | Ficus Starlight          |
| 10   | <i>Alpina speciosa</i>                   | Alpina Yellow Variegated |
| 11   | <i>Euphorbia carcasana</i>               | Euphorbia                |
| 12   | <i>Pseudorenthemum reticulum</i>         | Kodia Yellow             |
| 13   | <i>Heliconia psittacorum</i>             | Heliconia Orange Upright |
| 14   | <i>Acalypha wilkesiana</i>               | Acaipha Marble Pink      |
| 15   | <i>Murraya exotica</i>                   | Kamini                   |

## LIST OF GROUND COVERS

- Number & list of shrubs & bushes species planted in the podium RG:
- No of Existing Trees: 91

| Sr. No. | Botanical Name               | Common Name   | Quantity | Characteristics & Ecological Importance |
|---------|------------------------------|---------------|----------|---|
| 1.      | <i>Azardirachta indica</i>   | Neem          | 14       | -                                       |
| 2.      | -----                        | Sindhi        | 12       | -                                       |
| 3.      | <i>Tamarindus indica</i>     | Tamarind      | 03       | -                                       |
| 4.      | <i>Laucaena leucocephata</i> | Subabhul      | 43       | -                                       |
| 5.      | <i>Moringa oleifera</i>      | Drumstick     | 02       | -                                       |
| 6.      | -----                        | Flower Bed    | 03       | -                                       |
| 7.      | <i>Delonix regia</i>         | Gulmohar      | 11       | -                                       |
| 8.      | <i>Bambusa vulgaris</i>      | Golden Bamboo | 03       | -                                       |
|         | Total                        |               | 91       |   |

Budgetary allocation (capital cost O & M Cost):

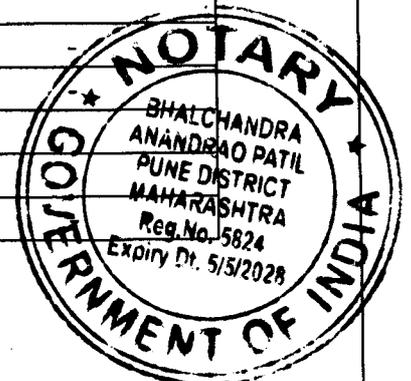
Capital Cost: Rs. 29.0 /- Lakh

O & M: Rs. 3.6/- Lakh/Year

Energy

Power Supply:

➤ Connected load = 1190 KW



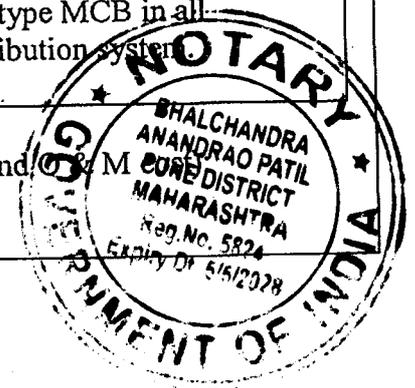
- Maximum demand = 1071 KW
- Total DG power consumption for residential buildings - 262 KW
- Total DG power consumption for clubhouse and commercial buildings ---NA
- Number and capacity of the DG sets to be used: 1No. Of 320 KVA
  - Fuel Requirement = 16.1 gal./hr (LDO Diesel at 75 % loading)
- Energy saving measures
- The following Energy Conservation Methods are proposed in the project:
- Energy Saving measures – CFL, LED, Solar, etc
- Detail calculations & % of saving: -- KWH / Annum & % -- 644 Kwh / day % of saving: -- 18.23%

Compliance of the ECBC guidelines : (Yes/No) (If yes then submit compliance in tabular form): Yes.

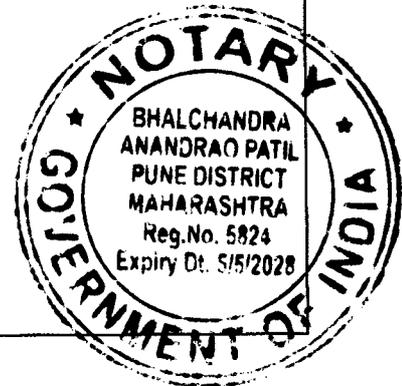
Compliance with Energy Conservation Building Code (ECBC) 2007

| Section No. | Requirement   | Compliance  |
|-------------|---|---|
| 7.2         | Lighting controls occupancy/time switch                           | Parking area lighting will be controlled through switch with alternate switching              |
| 7.2.1.4     | Exterior lighting to be controlled by photo sensor or time switch | External lighting will be controlled through timer  |
| 7.3         | Interior lighting power to be within specified limits             | All light in common open area will be ceiling mounted. It illuminates the required area only. |
| 7.4         | Exterior lighting power to be within specified limits             | All lights will be with bracket or arm, so no extra light will be cross the boundary limit.   |
| 8.2.1.1     | Maximum allowable power loss from transformer                     | Shall be used energy efficient transformers as per ECBC Norms.                                |
| 8.2.2       | Energy efficient motors   | For the common area all motors will be energy efficient as per ECBC.                          |
| 8.2.3       | Power factor be maintained between 0.95 and unity                 | we will use capacitor bank for common areas load to maintain power factor.                    |
| 8.2.5       | Power distribution system losses to be maintained less than 1%    | We will consider low watt loss type MCB in all distribution system                            |

- Budgetary allocation (Capital cost and O & M Cost : Rs.1.0Lakh/Year



|   |   |
|---|---|
|   | <ul style="list-style-type: none"> <li>Number and capacity of the DG sets to be used: 1No. Of 320 KVA – 1No. With Canopy.</li> </ul>  |
| <p>Environmental Management Plant Budgetary Allocation: During Construction Phase:</p> <p>During Operation Phase:</p> | <p>Construction Phase ( With break up):</p> <p>Capital Cost - STP – Rs. 23.25 Lakh.<br/> RWL – Rs. 10.00 Lakh.<br/> MSW – Rs. 10.50 Lakh.<br/> Solar system Rs. 75 Lakh.<br/> Landscape – Rs. 29.0Lakh.<br/> Safety Equipment – Rs. 10 Lakh.</p> <ul style="list-style-type: none"> <li>O&amp; M cost ( Please ensure manpower and other details): -</li> </ul> <p>Operation Phase( with break Up)-</p> <ul style="list-style-type: none"> <li>Capital Cost - Nil</li> <li>O &amp; M cost( Please ensure manpower and other details)-<br/> STP – Rs. 6.11 Lakh./ Year<br/> RWL – Rs. 2.5 Lakh./ Year<br/> MSW – Rs. 1.5 Lakh./ Year<br/> Solar system – Rs. 1.0 Lakh./Year<br/> Landscape – Rs. 3.6 Lakh./ Year<br/> Safety Equipment – Rs. 2.0 Lakh/year<br/> Post EC Monitoring – Rs 2.5 Lakh/year</li> <li>Quantum &amp; generation of Corpus Fund and Commitment - Certain amount will be recovered for individual flat owners at the time of sale &amp; will be given to society.</li> </ul> <p>Responsibility for Further O&amp;M - 2 years</p> |
| <p>Traffic Management Parking Statement</p> <p>Residential:</p> <p>Commercial:</p>                                    | <p>Nos. Of the Junction to the main road &amp; design of confluence - Refer Parking &amp; Traffic Management Plan.</p> <p>Parking details:</p> <p>Number &amp; area of basement – No</p> <p>Number &amp; area of podia - 1 No &amp; 5694.00m<sup>2</sup></p> <ul style="list-style-type: none"> <li>Total parking area - 8144.12 m<sup>2</sup></li> <li>Area per car – 47.90 m<sup>2</sup></li> <li>2- Wheeler – 332 Nos.</li> <li>4-Wheeler – 170 Nos.</li> </ul> <p>Width of all Internal road (m):7.5 m</p>  |



3. The proposal has been considered by SEIAA in its 82<sup>nd</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

**General Conditions for Pre- construction phase:-**

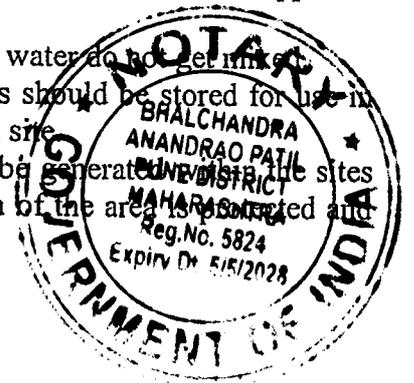
- (i) This environmental clearance is issued subject to utilization of excess treated water.
- (ii) This environmental clearance is issued subject to restricting TBA 10,593 sq.m as approved by Planning Authority.
- (iii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme

Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

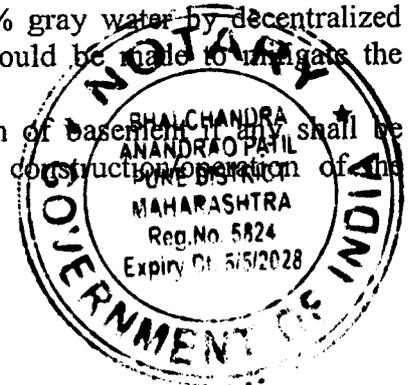
- (iv) Occupation certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site.
- (v) STP capacity shall be increased appropriately considering waste water generation.
- (vi) This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
- (vii) PP has to abide by the conditions stipulated by SEAC & SEIAA.
- (viii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (ix) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (x) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

#### General Conditions for Construction Phase-

- (i) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (ii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (iii) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (iv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (v) Arrangement shall be made that waste water and storm water do not get into the sites
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site
- (vii) Additional soil for leveling of the proposed site shall be generated from the sites (to the extent possible) so that natural drainage system of the area is protected and improved.



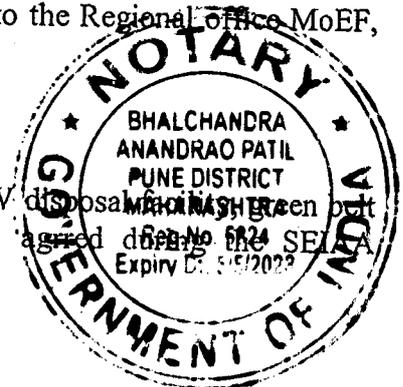
- (viii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (ix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (x) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xi) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xiii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xvi) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xvii) Ready mixed concrete must be used in building construction.
- (xviii) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xix) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xx) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxi) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxiii) Permission to draw ground water and construction of basement shall be obtained from the competent Authority prior to construction/operation of the project.



- (xxiv) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxx) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xxxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxxiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xxxiv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxxv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xxxvi) Six monthly monitoring reports should be submitted to the Regional Office MoEF, Bhopal with copy to this department and MPCB.

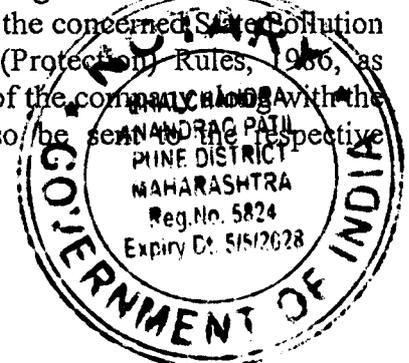
#### General Conditions for Post- construction/operation phase-

- (i) Project proponent shall ensure completion of STP, MSW disposal, fire, etc. development prior to occupation of the buildings. As agreed during the SEIA.

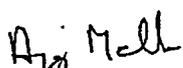


meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

- (ii) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (iii) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (iv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (vi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (vii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (viii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>.
- (ix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (x) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The project-proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (xiii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

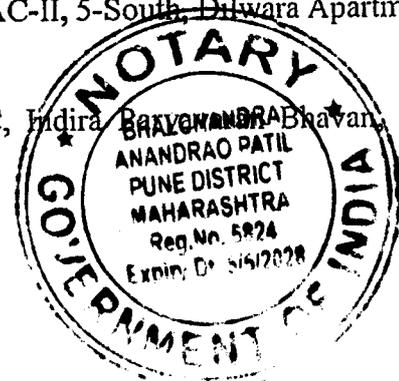


4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution ) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling ) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
 (Ajit Mehta)  
 Principal Secretary,  
 Environment department &  
 MS, SEIAA

**Copy to:**

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Dilwara Apartment, Cooperage, M.K.Road, Mumbai 400021.
3. Additional Secretary, MOEF, 'MoEF & CC, Indira Bhawan, Jorbagh Road, Aliganj, New Delhi-110003.



4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune.
8. Commissioner, Municipal Corporation, Pimpri-Chinchwad
9. IA- Division, Monitoring Cell, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
10. Select file (TC-3)

(EC uploaded on 9/04/2015 )





सत्यमेव जयते

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Environment department,  
Room No. 217, 2nd floor,  
Mantralaya, Annexe,  
Mumbai- 400 032.  
Date: January 3, 2019

To,  
**Mr. Bharat Agarwal**  
at Gat. No. 703,704 & 705 Plot No:- A Moshi, Pune

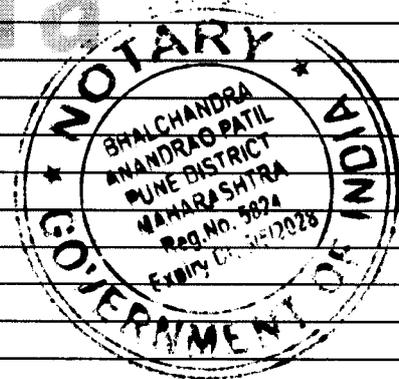
**Subject:** Environment Clearance for proposed construction project by M/s Apex Builders  
Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 70th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 148th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category B2 as per EIA Notification 2006.

**Brief Information of the project submitted by you is as below :-**

|  |  |
|--|--|
| 1.Name of Project  | Apostrophe   |
| 2.Type of institution  | Private  |
| 3.Name of Project Proponent  | Mr. Bharat Agarwal   |
| 4.Name of Consultant   | JV Analytical Services   |
| 5.Type of project  | Residential & Commercial   |
| 6.New project/expansion in existing project/modernization/diversification in existing project          | Not applicable   |
| 7.If expansion/diversification, whether environmental clearance has been obtained for existing project | Not applicable   |
| 8.Location of the project  | Gat. No. 703,704 & 705 Plot No:- A Moshi, Pune                                 |
| 9.Taluka   | Haveli   |
| 10.Village   | Moshi  |
| Correspondence Name:   | Mr. Dilip Agarwal and Gopal Agarwal  |
| Room Number:   | 1st Adams court  |
| Floor:   | 2nd Floor  |
| Building Name:   | Kasturi Housing  |
| Road/Street Name:  | Mahabaleshwar  |
| Locality:  | Baner  |
| City:  | Pune   |
| 11.Area of the project   | Pimpri Chinchwad Municipal Corporation   |
| 12.IOD/IOA/Concession/Plan Approval Number   | Applied  |
|  | IOD/IOA/Concession/Plan Approval Number: -<br>Approved Built-up Area: 29409.18 |
| 13.Note on the initiated work (If applicable)  | 12841.61 m2  |

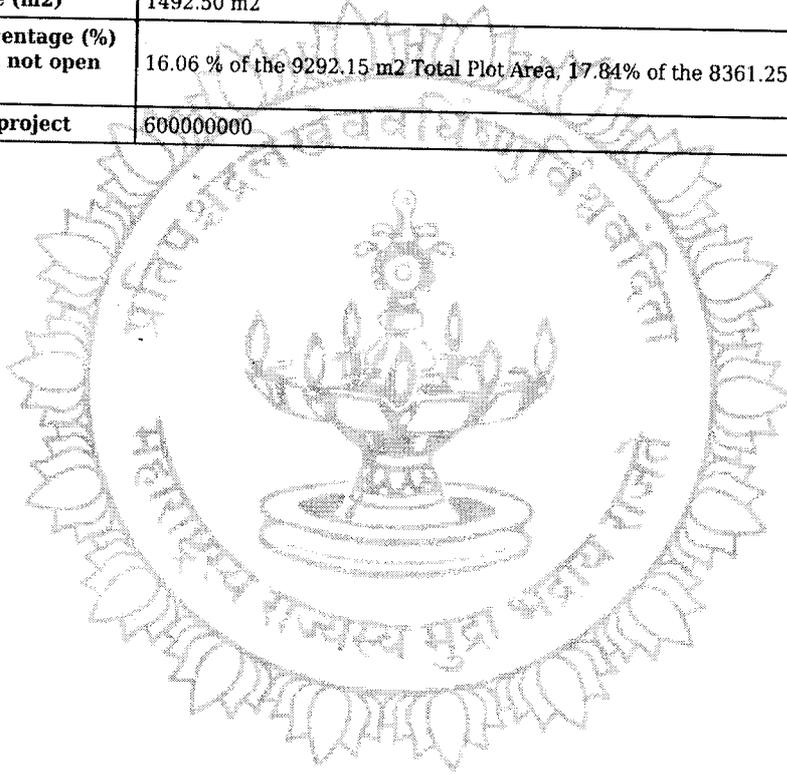


SEIAA Meeting No: 148 Meeting Date: December 31, 2018 ( SEIAA-STATEMENT-000000844 )  
SEIAA-MINUTES-000000828  
SEIAA-EC-000000580

Page 1 of 14

Shri. Anil Diggikar (Member Secretary SEIAA)

|  |   |
|--|---|
| 14.LOI / NOC / IOD from MHADA/<br>Other approvals (If applicable)                  | Not Applicable  |
| 15.Total Plot Area (sq. m.)  | 9292.15 m2  |
| 16.Deductions  | 930.90 m2   |
| 17.Net Plot area   | 8361.25 m2  |
| 18 (a).Proposed Built-up Area (FSI &<br>Non-FSI)                                   | FSI area (sq. m.): 12835.73 m2  |
|  | Non FSI area (sq. m.): 16573.45 m2  |
|  | Total BUA area (sq. m.): 29409.18   |
| 18 (b).Approved Built up area as per<br>DCR  | Approved FSI area (sq. m.):   |
|  | Approved Non FSI area (sq. m.):   |
|  | Date of Approval:   |
| 19.Total ground coverage (m2)  | 1492.50 m2  |
| 20.Ground-coverage Percentage (%)<br>(Note: Percentage of plot not open<br>to sky) | 16.06 % of the 9292.15 m2 Total Plot Area, 17.84% of the 8361.25 m2 Net Plot Area |
| 21.Estimated cost of the project   | 600000000   |



# Government of Maharashtra



SEIAA Meeting No: 148 Meeting Date: December 31, 2018 ( SEIAA-STATEMENT-0000000844 )  
SEIAA-MINUTES-0000000828  
SEIAA-EC-0000000580

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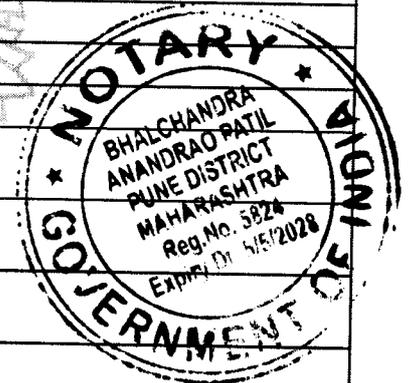
  
Shri. Anil Diggikar (Member Secretary  
SEIAA)

## 22. Production Details

| Serial Number | Product        | Existing (MT/M) | Proposed (MT/M) | Total (MT/M)   |
|---------------|----------------|-----------------|-----------------|----------------|
| 1             | Not applicable | Not applicable  | Not applicable  | Not applicable |

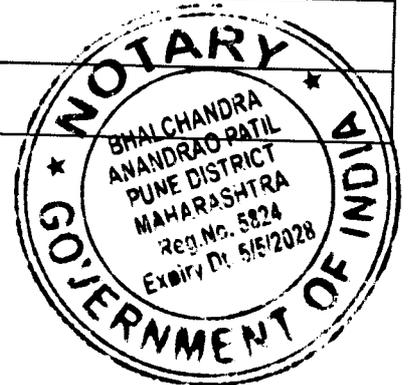
## 23. Total Water Requirement

|                                   |  |        |
|-----------------------------------|--|--------|
| Dry season:                       | Source of water  | PCMC   |
|                                   | Fresh water (CMD):   | 144.91 |
|                                   | Recycled water - Flushing (CMD):   | 41.35  |
|                                   | Recycled water - Gardening (CMD):  | 13.2   |
|                                   | Swimming pool make up (Cum):   | 2.14   |
|                                   | Total Water Requirement (CMD) :  | 81.84  |
|                                   | Fire fighting - Underground water tank(CMD):   | 300    |
|                                   | Fire fighting - Overhead water tank(CMD):  | 20     |
|                                   | Excess treated water   | 58.89  |
| Wet season:                       | Source of water  | PCMC   |
|                                   | Fresh water (CMD):   | 131.71 |
|                                   | Recycled water - Flushing (CMD):   | 41.35  |
|                                   | Recycled water - Gardening (CMD):  |        |
|                                   | Swimming pool make up (Cum):   | 2.14   |
|                                   | Total Water Requirement (CMD) :  | 81.84  |
|                                   | Fire fighting - Underground water tank(CMD):   | 300    |
|                                   | Fire fighting - Overhead water tank(CMD):  | 20     |
|                                   | Excess treated water   | 72.09  |
| Details of Swimming pool (If any) | Dimension of Swimming Pool: 50 ft x 20 ft x 4.5 ft<br>Total water Requirement in KLD: 10.8 m3/day<br>Make up water requirement in KLD: 2.14 m3/day<br>Details of Plant & Machinery used for treatment of Swimming pool water:<br>Details of quality to be achieved for swimming pool water and parameters to be monitored:<br>Capital cost :Rs. 11 Lakh<br>O & M cost: Rs. 1.0 Lakh/year |        |



## 24. Details of Total water consumed

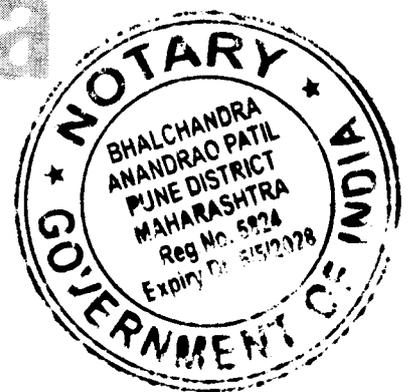
| Particulars                        | Consumption (CMD)                        |   |  | Loss (CMD)     |                |                | Effluent (CMD) |                |                |
|------------------------------------|--|---|--|----------------|----------------|----------------|----------------|----------------|----------------|
|                                    | Existing                                 | Proposed  | Total  | Existing       | Proposed       | Total          | Existing       | Proposed       | Total          |
| Domestic                           | Not applicable                           | Not applicable  | Not applicable   | Not applicable | Not applicable | Not applicable | Not applicable | Not applicable | Not applicable |
| 25. Rain Water Harvesting (RWH)    | Level of the Ground water table:         |   | • Pre-Monsoon: - 8.20 m BGL • Post Monsoon: - 4.20 m BGL |                |                |                |                |                |                |
|                                    | Size and no of RWH tank(s) and Quantity: |   |  |                |                |                |                |                |                |
|                                    | Location of the RWH tank(s):             |   |  |                |                |                |                |                |                |
|                                    | Quantity of recharge pits:               |   | 4  |                |                |                |                |                |                |
|                                    | Size of recharge pits :                  |   | 1.5 m x 1.5 m x 1.5m                                     |                |                |                |                |                |                |
|                                    | Budgetary allocation (Capital cost) :    |   | Rs. 1.92 Lakh  |                |                |                |                |                |                |
|                                    | Budgetary allocation (O & M cost) :      |   | Rs. 0.72 Lakh/year                                       |                |                |                |                |                |                |
| Details of UGT tanks if any :      |  | Domestic UG tank Capacity: 90000 Lit<br>Flushing UG tank Capacity: 49200 Lit<br>Fire UG tank Capacity: 300000 Lit |  |                |                |                |                |                |                |
| 26. Storm water drainage           | Natural water drainage pattern:          |   |  |                |                |                |                |                |                |
|                                    | Quantity of storm water:                 |   | 2784.42 m <sup>3</sup> /yr                               |                |                |                |                |                |                |
|                                    | Size of SWD:                             |   | 450 mm dia. pipe   |                |                |                |                |                |                |
| 27. Sewage and Waste water         | Sewage generation in KLD:                |   | 113.44 m <sup>3</sup> /day                               |                |                |                |                |                |                |
|                                    | STP technology:                          |   | MBBR   |                |                |                |                |                |                |
|                                    | Capacity of STP (CMD):                   |   | 115 m <sup>3</sup> /day                                  |                |                |                |                |                |                |
|                                    | Location & area of the STP:              |   | 75 m <sup>2</sup>  |                |                |                |                |                |                |
|                                    | Budgetary allocation (Capital cost):     |   | Rs. 57.43 Lakh   |                |                |                |                |                |                |
| Budgetary allocation (O & M cost): |  | Rs. 8.27 Lakh / Year  |  |                |                |                |                |                |                |



## 28.Solid waste Management

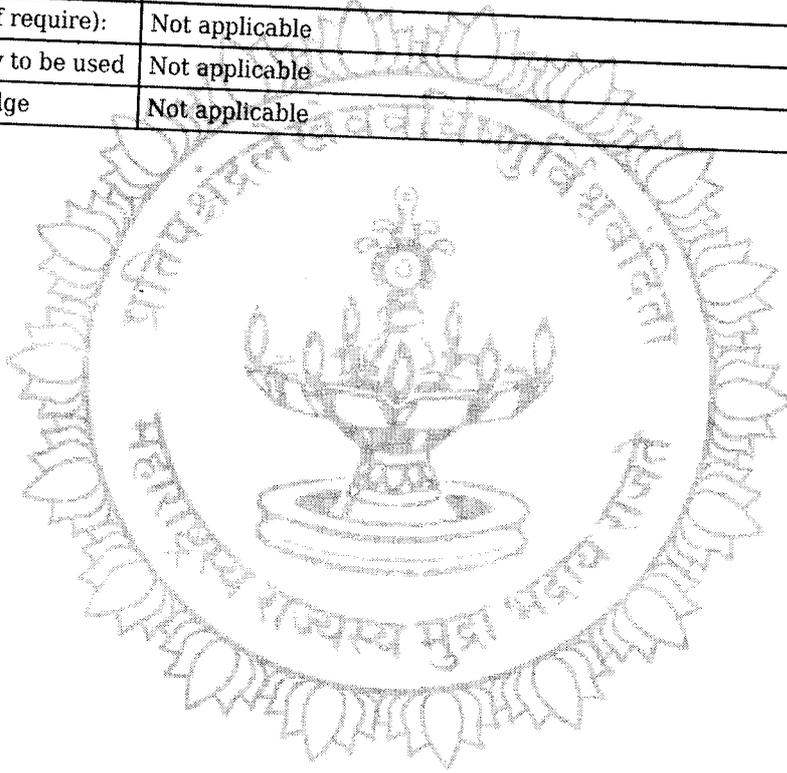
|  |   |                                       |
|--|---|---------------------------------------|
| Waste generation in the Pre Construction and Construction phase: | Waste generation:                               | 30 kg/day                             |
|  | Disposal of the construction waste debris:      | Use for Leveling.                     |
| Waste generation in the operation Phase:                         | Dry waste:                                      | 269.00 kg/day                         |
|  | Wet waste:                                      | 183.50 kg/day                         |
|  | Hazardous waste:                                | Not Applicable                        |
|  | Biomedical waste (If applicable):               | Not Applicable                        |
|  | STP Sludge (Dry sludge):                        | 10.20 kg/day (100% dry)               |
|  | Others if any:                                  | No                                    |
| Mode of Disposal of waste:                                       | Dry waste:                                      | Authorized vender                     |
|  | Wet waste:                                      | Organic waste convertor               |
|  | Hazardous waste:                                | Not Applicable                        |
|  | Biomedical waste (If applicable):               | Not Applicable                        |
|  | STP Sludge (Dry sludge):                        | Used as Manure after treatment in OWC |
|  | Others if any:                                  | No                                    |
| Area requirement:  | Location(s):                                    | -                                     |
|  | Area for the storage of waste & other material: | 42 m <sup>2</sup>                     |
|  | Area for machinery:                             | 3.30 m <sup>2</sup>                   |
| Budgetary allocation (Capital cost and O&M cost):                | Capital cost:                                   | Rs. 17.44 Lakh                        |
|  | O & M cost:                                     | Rs.2.76 Lakh / Year                   |

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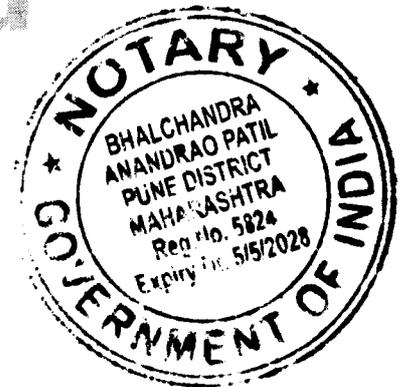


### 29. Effluent Charecterestics

| Serial Number                         | Parameters     | Unit           | Inlet Effluent Charecterestics | Outlet Effluent Charecterestics | Effluent discharge standards (MPCB) |
|---------------------------------------|----------------|----------------|--------------------------------|---------------------------------|-------------------------------------|
| 1                                     | Not applicable | Not applicable | Not applicable                 | Not applicable                  | Not applicable                      |
| Amount of effluent generation (CMD):  |                | Not applicable |                                |                                 |                                     |
| Capacity of the ETP:                  |                | Not applicable |                                |                                 |                                     |
| Amount of treated effluent recycled : |                | Not applicable |                                |                                 |                                     |
| Amount of water send to the CETP:     |                | Not applicable |                                |                                 |                                     |
| Membership of CETP (if require):      |                | Not applicable |                                |                                 |                                     |
| Note on ETP technology to be used     |                | Not applicable |                                |                                 |                                     |
| Disposal of the ETP sludge            |                | Not applicable |                                |                                 |                                     |



# Government of Maharashtra



SEIAA Meeting No: 148 Meeting Date: December 31, 2018 ( SEIAA-STATEMENT-000000844 )  
SEIAA-MINUTES-000000828  
SEIAA-EC-000000580

### 30. Hazardous Waste Details

| Serial Number | Description    | Cat            | UOM            | Existing       | Proposed       | Total          | Method of Disposal |
|---------------|----------------|----------------|----------------|----------------|----------------|----------------|--------------------|
| 1             | Not applicable     |

### 31. Stacks emission Details

| Serial Number | Section & units          | Fuel Used with Quantity | Stack No. | Height from ground level (m) | Internal diameter (m) | Temp. of Exhaust Gases |
|---------------|--------------------------|-------------------------|-----------|------------------------------|-----------------------|------------------------|
| 1             | DG Sets - 320 KVA -1 Nos | HSD - 42.6 lit./hr      | S-1       | 6.5 M                        | As per norms          | As per norms           |

### 32. Details of Fuel to be used

| Serial Number | Type of Fuel | Existing       | Proposed           | Total              |
|---------------|--------------|----------------|--------------------|--------------------|
| 1             | HSD          | Not applicable | HSD - 42.6 lit./hr | HSD - 42.6 lit./hr |

33. Source of Fuel

Bharat Petroleum corporation limited/Hindustan Petroleum

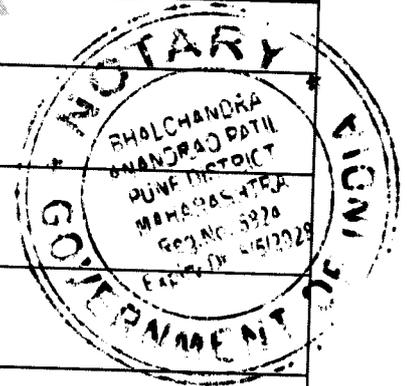
34. Mode of Transportation of fuel to site

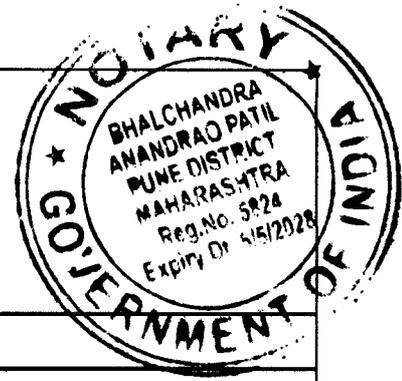
by roadway

### 35. Energy

|   |   |                 |
|---|---|-----------------|
| <b>Power requirement:</b>                                     | Source of power supply:                           | MSEDCL          |
|   | During Construction Phase: (Demand Load)          | 40 KW           |
|   | DG set as Power back-up during construction phase | 100 KVA - 1 No. |
|   | During Operation phase (Connected load):          | 1190 KW         |
|   | During Operation phase (Demand load):             | 1071 KW         |
|   | Transformer:                                      | 630 KVA - 2 NOS |
|   | DG set as Power back-up during operation phase:   | 320 KVA - 1 Nos |
|   | Fuel used:  | HSD             |
| Details of high tension line passing through the plot if any: | No  |                 |

Energy saving by non-conventional method:





The following Energy Conservation Methods are proposed in the project:  
 Maximum use of daylight in tenements area by providing appropriate window sizing  
 Use of CFL & Energy efficient LED lamps in all public/ common areas.  
 Optimum building orientation  
 Use of energy efficient devices  
 Daylight cum occupancy sensors in parking area lighting  
 Timer control external lighting  
 Solar powered water heating for all tenements

### 36. Detail calculations & % of saving:

| Serial Number | Energy Conservation Measures                                  | Saving % |
|---------------|---|----------|
| 1             | Total KWH units saving per day towards internal area lighting | 70.02    |
| 2             | Total KWH units saving per day towards external area lighting | 84.25    |

### 37. Details of pollution control Systems

| Source      | Existing pollution control system | Proposed to be installed   |
|-------------|-----------------------------------|--|
| Air         | -                                 | Green belt will be provided.   |
| Water       | -                                 | STP will be installed & excess treated water used for flushing & gardening   |
| Noise       | -                                 | Noise monitoring will be done in once a fortnight. Traffic management plan to be prepared. Acoustically enclosed DG set will be brought & installed. |
| Solid Waste | -                                 | Wet Waste will be treated in OWC. STP sludge will be Used as Manure after treatment in OWC Dry Waste will be given to SWACH                          |

|   |               |                     |
|---|---------------|---------------------|
| Budgetary allocation<br>(Capital cost and<br>O&M cost): | Capital cost: | Rs. 16.00 Lakh      |
|   | O & M cost:   | Rs. 0.40 Lakh/year. |

### 38. Environmental Management plan Budgetary Allocation

#### a) Construction phase (with Break-up):

| Serial Number | Attributes        | Parameter   | Total Cost per annum (Rs. In Lacs) |
|---------------|-------------------|---|------------------------------------|
| 1             | Air Environment   | Water for Dust Suppression, Air & Noise Monitoring  | 0.50 Lakh/Year                     |
| 2             | Water Environment | Tanker Water for Construction, Water Monitoring   | 0.50 Lakh/Year                     |
| 3             | Land Environment  | Site Sanitation - Mobile toilets  | 0.50 Lakh/Year                     |
| 4             | Socio-economic    | Disinfection- Pest Control, First Aid Facilities, Health Check Up, Creches For Children, Food for children, Personal Protective Equipment | 1.0 Lakh/Year                      |

#### b) Operation Phase (with Break-up):

| Serial Number | Component | Description | Capital cost Rs. In Lacs | Operational and Maintenance cost (Rs. in Lacs/yr) |
|---------------|-----------|-------------|--------------------------|---|
|---------------|-----------|-------------|--------------------------|---|

|   |                      |                        |            |                |
|---|----------------------|------------------------|------------|----------------|
| 1 | STP                  | Sewage treatment plant | 57.43 Lakh | 57.43 Lakh     |
| 2 | RWH                  | Rain Water Harvesting  | 1.92 Lakh  | 0.72 Lakh/Year |
| 3 | MSW                  | Solid Waste Management | 17.44 Lakh | 2.76 Lakh/Year |
| 4 | Energy Saving        | Energy Saving          | 75.00 Lakh | 1.4 Lakh/Year  |
| 5 | Landscaping          | Landscaping            | 15.00 Lakh | 0.60 Lakh/Year |
| 6 | Safety Equipment     | Safety Equipment       | 10.00 Lakh | 2.00 Lakh/Year |
| 7 | Post EC Monitoring   | Post EC Monitoring     | -          | 2.50 Lakh/Year |
| 8 | Dry Waste Management | Dry Waste Management   | -          | 1.30 Lakh/Year |

### 39.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

| Description    | Status         | Location       | Storage Capacity in MT | Maximum Quantity of Storage at any point of time in MT | Consumption / Month in MT | Source of Supply | Means of transportation |
|----------------|----------------|----------------|------------------------|--|---------------------------|------------------|-------------------------|
| Not applicable | Not applicable | Not applicable | Not applicable         | Not applicable   | Not applicable            | Not applicable   | Not applicable          |

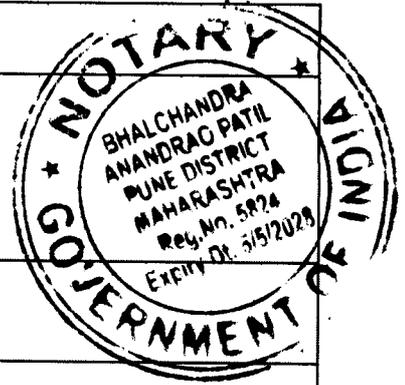
### 40.Any Other Information

No Information Available

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|  |   |    |
|--|---|----|
|  | CRZ/ RRZ clearance obtain, if any:  | NA |
|  | Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries | NA |
|  | Category as per schedule of EIA Notification sheet  | B2 |
|  | Court cases pending if any  | NO |
|  | Other Relevant Informations   |    |
|  | Have you previously submitted Application online on MOEF Website.                                       | No |
|  | Date of online submission   |    |



3. The proposal has been considered by SEIAA in its 148th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

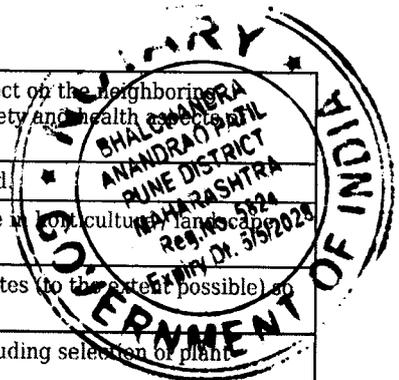
**Specific Conditions:**

|     |   |
|-----|---|
| I   | PP to submit area for accommodation of extra no of cars & two wheelers should be clearly indicated.       |
| II  | PP to submit parking layout plan.   |
| III | PP to submit energy saving calculations/percentage along with terrace plan.                               |
| IV  | PP to submit undertaking for implementation of CER  |
| V   | SEIAA decided to grant EC for : FSI area: 12835.73 m2, Non FSI area: 16573.45 m2 & Total BUA: 29409.18 m2 |

**General Conditions:**

|      |   |
|------|---|
| I    | E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.   |
| II   | The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.  |
| III  | This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.   |
| IV   | PP has to abide by the conditions stipulated by SEAC & SEIAA.   |
| V    | The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area. |
| VI   | If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.  |
| VII  | All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.  |
| VIII | Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.   |
| IX   | The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.  |

|        |  |
|--------|--|
| X      | Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health of people, only in approved sites with the approval of competent authority.  |
| XI     | Arrangement shall be made that waste water and storm water do not get mixed.   |
| XII    | All the topsoil excavated during construction activities should be stored for use in agricultural development within the project site.   |
| XIII   | Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.  |
| XIV    | Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.   |
| XV     | Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.  |
| XVI    | Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.  |
| XVII   | Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.  |
| XVIII  | The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.   |
| XIX    | The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.   |
| XX     | Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.   |
| XXI    | Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.   |
| XXII   | Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).   |
| XXIII  | Ready mixed concrete must be used in building construction.  |
| XXIV   | Storm water control and its re-use as per CGWB and BIS standards for various applications.   |
| XXV    | Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.  |
| XXVI   | The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.  |
| XXVII  | The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. |
| XXVIII | Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.   |
| XXIX   | Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.   |
| XXX    | Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.   |
| XXXI   | Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.  |
| XXXII  | Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.  |
| XXXIII | Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.     |





|         |   |
|---------|---|
| XXXIV   | Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.   |
| XXXV    | Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.   |
| XXXVI   | Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.  |
| XXXVII  | Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.   |
| XXXVIII | The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.   |
| XXXIX   | Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.   |
| XL      | Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.  |
| XLI     | Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.   |
| XLII    | Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.   |
| XLIII   | Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.   |
| XLIV    | Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.  |
| XLV     | A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.  |
| XLVI    | In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.   |
| XLVII   | A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.  |
| XLVIII  | Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.   |
| XLIX    | The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <a href="http://ec.maharashtra.gov.in">http://ec.maharashtra.gov.in</a> .   |
| L       | Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.  |
| LI      | A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.  |
| LII     | The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. |
| LIII    | The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.   |

|    |   |
|----|---|
| LV | The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail. |
| LV | This EC is granted for FSI area 12835.73 m2, Non FSI area 16573.45 m2 & Total BUA: 29409.18 m2.   |



# Government of Maharashtra

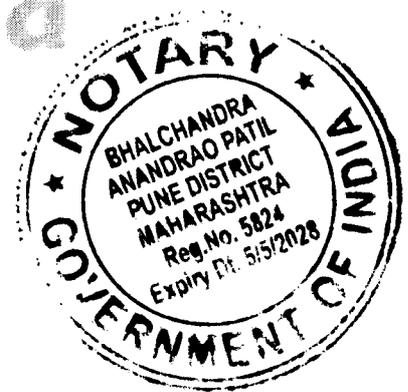


4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Shri. Anil Diggikar (Member Secretary SEIAA)

**Copy to:**

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER PUNE
10. MUNICIPAL COMMISSIONER SATARA
11. REGIONAL OFFICE MPCB PUNE
12. REGIONAL OFFICE MIDC PUNE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE PUNE
15. COLLECTOR OFFICE SATARA
16. COLLECTOR OFFICE SOLAPUR



SEIAA Meeting No: 148 Meeting Date: December 31, 2018 ( SEIAA-STATEMENT-0000000844 )  
SEIAA-MINUTES-0000000828  
SEIAA-EC-0000000580

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14

  
Shri. Anil Diggikar (Member Secretary SEIAA)

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone :- 24010437/24020781/24014701

Fax :- 24044532 / 24023516

Email :- enquiry@mpcb.gov.in

Visit At:- <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion-  
Matunga Scheme Road No. 8, Opp.  
Cine Planet Cinema, Near Sion Circle,  
Sion (E), Mumbai - 400 022

*Infrastructure/Orange/L.S.I*

Consent order No: *Format 1.0/BO/ROHQ/PN-25035-15/CE/CC-540*

Date: *12/01/2016*

To,

M/s. Apex Builders "Apostrophe"

Gat No. 703, 704 & 705,

Moshi, Pune.

Sub : Consent to Establish in Orange category for Building / construction project.

Ref : Minutes of Consent Committee meeting held on 16/12/2015

Your application:- CE1504000099, Date: 31/03/2015

For: Consent to Establish for Construction of Residential project.

Under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling Rule 2011 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to Establish is granted for a period upto:- Commissioning of the unit or five years, whichever is earlier.

2. The Proposed Capital investment of the Project is Rs 58.62 Crs. (As per CA certificate).

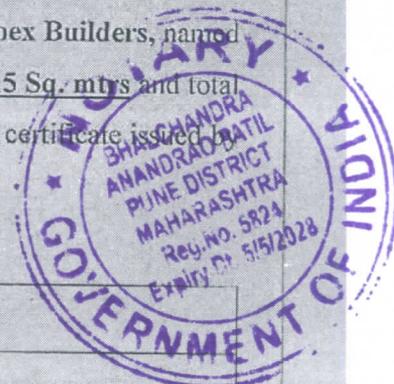
3. The Consent to Establish is valid for development of new Residential project by M/s. Apex Builders, named as "Apostrophe" at Gat No. 703, 704 & 705, Moshi, Pune on total plot area of 9,292.15 Sq. mtrs and total construction built up area of 25,012.887 Sq. mtrs. As per construction commencement certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr. no. | Description       | Permitted quantity of discharge | Standards to be achieved | Disposal   |
|---------|-------------------|---------------------------------|--------------------------|--|
| 1.      | Trade effluent    | Nil                             | NA                       | NA   |
| 2.      | Domestic effluent | 106.60 CMD                      | As per Schedule -I       | 60% shall be reused & recycled and remaining shall be discharged in municipal sewer. |

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

| Sr. No. | Description of stack / source | Number of Stack | Standards to be achieved |
|---------|-------------------------------|-----------------|--------------------------|
| 1.      | DG sets (320 KVA )            | 1               | As per Schedule -II      |

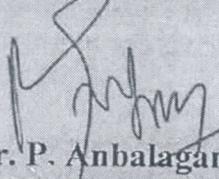


6. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000

| Sr. No. | Type Of Waste           | Quantity | UOM    | Treatment   | Disposal       |
|---------|-------------------------|----------|--------|-------------|----------------|
| 1.      | Biodegradable Waste     | 243.30   | Kg/Day | OWC         | Used as manure |
| 2.      | Non Biodegradable Waste | 164.95   | Kg/Day | Segregation | By sale        |

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. The applicant shall comply with the conditions stipulated in Environment Clearance granted by GoM, vide no: SEAC-III 2014/CR.89/TC-3 dated 8<sup>th</sup> April 2015.
10. Project proponent shall submit an affidavit in Board' prescribed format within 15 days regarding the compliance of conditions of Environment Clearance and Consent to Establish.
11. The applicant shall submit Board Resolution towards commencement of construction work without obtaining consent to Establish from the Board and applicant shall submit a Bank Guarantee of Rs. 2.0 Lakh towards submission of Board resolution by 31/01/2016

For and on behalf of the  
Maharashtra Pollution Control Board

  
Dr. P. Anbalagan IAS  
Member Secretary

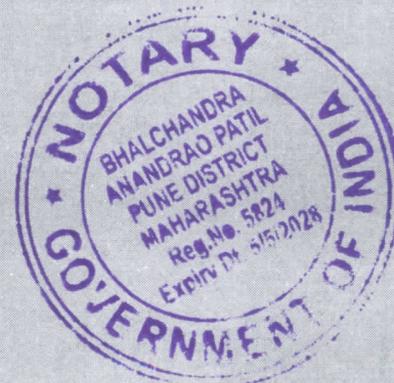


Received Consent fee of -

| Sr. No. | Amount(Rs.) | DD. No. | Date       | Drawn On            |
|---------|-------------|---------|------------|---------------------|
| 1       | 100100.0    | 655023  | 08/03/2015 | Bank Of Maharashtra |

Copy to:

1. Regional Officer, MPCB, Pune. And Sub-Regional Officer, Pimpri Chinchwad, they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.



## Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your consent application, you have proposed to provide the sewage treatment system with the design capacity of 107.0 CMD
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

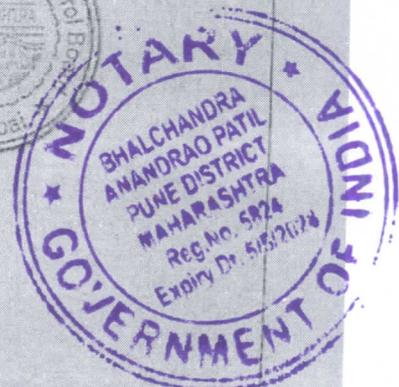
|    |                        |               |             |
|----|------------------------|---------------|-------------|
| 1. | Suspended Solids       | Not to exceed | 50.0 mg/l.  |
| 2. | BOD 3 Days 27 degree C | Not to exceed | 30.0 mg/l.  |
| 3. | COD                    | Not to exceed | 100.0 mg/l. |

- C] The treated domestic effluent shall be 60% recycled and reused for flushing, fire fighting and cooling of Air conditioners etc. The remaining shall be discharged into Municipal sewer/ utilized on land for gardening after conforming to above standards. The firm shall affix the separate meter for ensurance of 60% recycling of treated sewage and keep the records of the same. In no case effluent shall find its way to any water body directly /indirectly at any time.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 3) The firm shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

| Sr. no. | Purpose for water consumed | Water consumption quantity (CMD) |
|---------|----------------------------|----------------------------------|
| 1.      | Domestic purpose           | 132.80                           |

*[Handwritten Signature]*



Schedule-IITerms & conditions for compliance of Air & Noise Pollution Control:

1. As per your application, you have proposed to erect following stack (s) and to observe the following fuel pattern-

| Sr. No. | Stack Attached To  | Height in Mtrs. (Above roof top) | Type of Fuel | Quantity     |
|---------|--------------------|----------------------------------|--------------|--------------|
| 1.      | DG sets (320 KVA ) | 2.5                              | HSD          | 28.00 Lit/Hr |

\* D.G. Set shall be operate only in case of power failure.

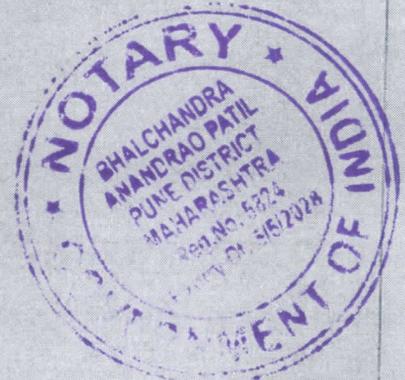
2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

|                    |               |                             |
|--------------------|---------------|-----------------------------|
| Particulate matter | Not to exceed | 150.00 mg/Nm <sup>3</sup> . |
|--------------------|---------------|-----------------------------|

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)
5. Conditions during construction phase:-

|   |  |
|---|--|
| a | During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.   |
| b | During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory. |
| c | Noise generating activity shall be carried out during day time only.   |

*[Handwritten Signature]*

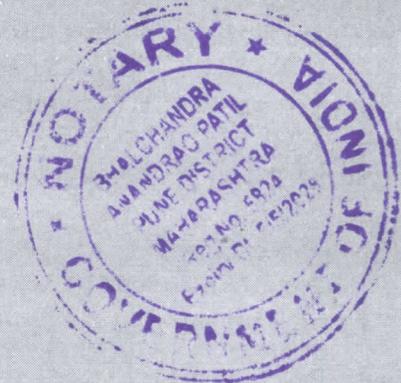


**Schedule-III  
Details of Bank Guarantees**

| Sr. No. | Consent (C to E/O/R) | Amt of BG Imposed | Submission Period                | Purpose of BG   | Compliance Period              | Validity Date |
|---------|----------------------|-------------------|----------------------------------|---|--------------------------------|---------------|
| 1       | Establish            | Rs. 5.0 lakh      | 15 days at Regional Office Pune. | Rs. 5.0 lakh for ensuring the compliance of consent conditions. | Upto Commissioning of the unit | Five years    |
| 2       | Establish            | Rs. 2.0 lakh      | 15 days at Regional Office Pune. | Rs. 2.0 lakh for submission of Board Resolution within 15 days  | 31/01/2016                     | 31/03/2016    |

*[Handwritten Signature]*

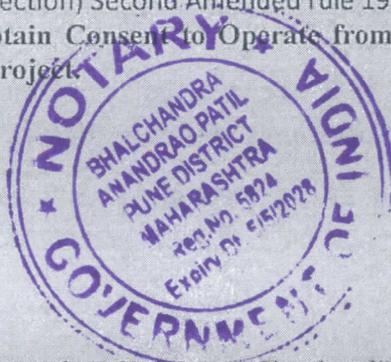
*[Circular Seal: Maharashtra Pollution Control Board, Mumbai]*



Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
  - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - g) D.G. Set shall be operated only in case of power failure.
  - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The treated sewage shall be disinfected using suitable disinfection method.
- 10) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I  
 No:- Format1.0/CC/UAN No.0000111130/CE/2205000020

Date: 01/05/2022

To,  
 M/s Apex Builders,  
 Gat. No. 703,704 & 705 Plot No:- A,  
 Moshi, Tal Haveli, Dist Pune



Your Service is Our Duty

## Sub: Revalidation of Consent to Establish with expansion for Residential & Commercial construction project under Red Category

- Ref:**
1. Consent to establish granted vide No MPCB/ROHQ/PN25035-15/CE/CC-540 dtd 12.01.2016
  2. Minutes of 17th Consent Committee Meeting held on 08.03.2022

Your application NO. MPCB-CONSENT-0000111130

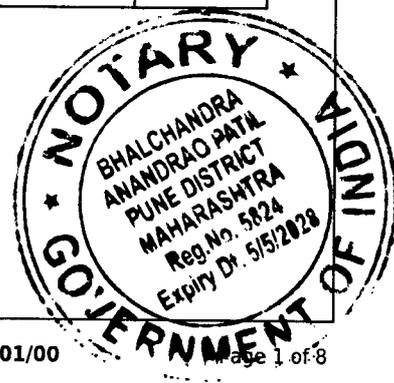
For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to establish is granted for period upto commissioning of the project or 12.01.2026 whichever is earlier**
2. **The capital investment of the project is Rs.117.73 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish(Revalidation with expansion) is valid for Residential & Commercial construction project named as M/s Apex Builders, Gat. No. 703,704 & 705 Plot No:- A, Moshi, Tal Haveli, Dist Pune on Total Plot Area of 9292.15 SqMtrs for proposed total construction BUA of 29409.18 SqMtrs per EC granted dated 03.01.2019 including utilities and services**

| Sr.No | Permission Obtained                    | Plot Area (SqMtr) | BUA (SqMtr) |
|-------|--|-------------------|-------------|
| 1     | Consent to establish dtd 12.01.2016    | 9292.15           | 25012.89    |
| 2     | Environmental clearance dtd 08.04.2015 | 9292.15           | 25012.87    |
| 3     | Environmental clearance dtd 03.01.2019 | 9292.15           | 29409.18    |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description    | Permitted (in CMD) | Standards to Disposal |
|-------|----------------|--------------------|-----------------------|
| 1.    | Trade effluent | Nil                | NA NA                 |



| Sr No | Description Permitted | Standards to | Disposal   |
|-------|-----------------------|--------------|--|
| 2.    | Domestic effluent     | 114.00       | As per Schedule - I  |
|       |                       |              | The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|-----------|-------------------------------|-----------------|--------------------------|
| S-1       | DG Set-320 kVA                | 01              | As per Schedule -II      |

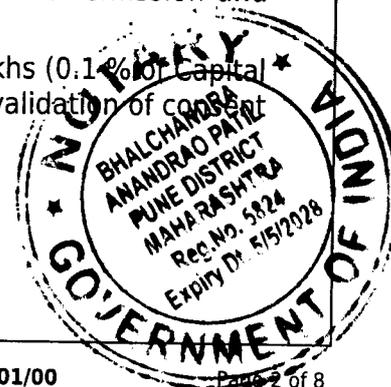
6. **Conditions under Solid Waste Rules, 2016:**

| Sr No | Type Of Waste | Quantity & UoM | Treatment  | Disposal                        |
|-------|---------------|----------------|--|---------------------------------|
| 1     | Wet waste     | 269 Kg/Day     | OWC and Composting/Biogas Digester with Composting | As Manure                       |
| 2     | Dry waste     | 184 Kg/Day     | Segregation  | To authorized agency/Local Body |
| 3     | STP Sludge    | 11 Kg/Day      | Dewatering   | As Manure                       |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

| Sr No | Category No.          | Quantity | UoM   | Treatment    | Disposal                  |
|-------|-----------------------|----------|-------|--------------|---------------------------|
| 1     | 5.1 Used or spent oil | 50       | Ltr/A | Reprocessing | To Authorized Reprocessor |

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
15. The Project proponent shall submit bank Guarantee of Rs 11.77 Lakhs (0.1% of Capital Investment). The same shall be forfeited as PP has not obtained revalidation of consent to establish after 12.01.2021, thus violated the consent conditions.



16. The Project proponent shall submit Board Resolution in prescribed format within 15 days as PP has not obtained revalidation of consent to establish after 12.01.2021, thus violated the consent conditions.. PP shall submit Bank guarantee of Rs 2.0 lakhs towards submission of Board Resolution.
17. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEIAA-EC-0000000580 dtd 03.01.2019 for construction project having total plot area of 9292.15 Sqm and total construction BUA of 29409.18 Sqm.
18. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.



*Ashok Shingare*

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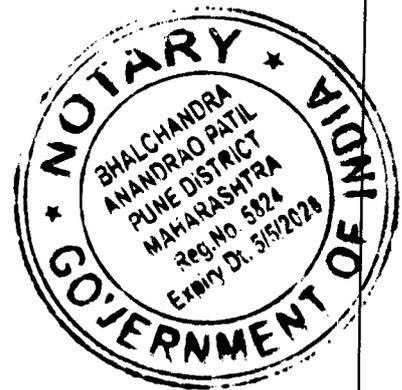
Signed by: Ashok Shingare  
Member Secretary  
For and on behalf of  
Maharashtra Pollution Control Board  
ms@mpcb.gov.in  
2022-05-01 12:50:53 IST

**Received Consent fee of -**

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date       | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1     | 235460.00   | TXN2104002224      | 27/04/2021 | Online Payment   |

**Copy to:**

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
  - They are directed to ensure the compliance of the consent conditions.
  - They are directed to obtain and forfeit the bank guarantee of Rs.11.77 Lakhs from the PP
- Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide Sewage Treatment Plant of 115 CMD capacity based in MBBR Technology for treatment of domestic effluent
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

| Sr.No | Parameters     | Limiting concentration not to exceed in mg/l, except for pH |
|-------|----------------|---|
| 1     | pH             | 5.5-9.0   |
| 2     | BOD            | 10  |
| 3     | COD            | 50  |
| 4     | TSS            | 20  |
| 5     | NH4 N          | 5   |
| 6     | N-total        | 10  |
| 7     | Fecal Coliform | less than 100   |

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

| Sr. No. | Purpose for water consumed   | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1.      | Industrial Cooling, spraying in mine pits or boiler feed                                       | 0.00                             |
| 2.      | Domestic purpose   | 144.00                           |
| 3.      | Processing whereby water gets polluted & pollutants are easily biodegradable                   | 0.00                             |
| 4.      | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00                             |

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

| Stack No. | Source         | APC System provided/proposed | Stack Height (in mtr) | Type of Fuel     | Sulphur Content (in %) | Pollutant Standard |              |
|-----------|----------------|------------------------------|-----------------------|------------------|------------------------|--------------------|--------------|
| S-1       | DG Set-320 kVA | Acoustic Enclosure           | 3.50                  | HSD 43.00 Ltr/Hr | 1                      | SO2                | 20.64 Kg/Day |

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

|                         |               |                        |
|-------------------------|---------------|------------------------|
| Total Particular matter | Not to exceed | 150 mg/Nm <sup>3</sup> |
|-------------------------|---------------|------------------------|

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



**SCHEDULE-III**  
**Details of Bank Guarantees:**

| Sr. No. | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG                                      | Compliance Period                  | Validity Date                      |
|---------|-----------------------|-------------------|-------------------|--|------------------------------------|------------------------------------|
| 1       | C2E                   | Rs 10 Lakhs       | 15 Days           | Compliance of consent conditions and EC conditions | Up to Commissioning of the project | Upto Commissioning of the project  |
| 2       | C2E                   | Rs 2.0 Lakhs      | 15 Days           | Towards submission of Board Resolution             | Up to Commissioning of the project | Up to Commissioning of the project |
| 3       | C2E                   | Rs 11.77 Lakhs    | 15 Days           | Towards Compliance of Consent Conditions           | Up to Commissioning of the project | Up to Commissioning of the project |

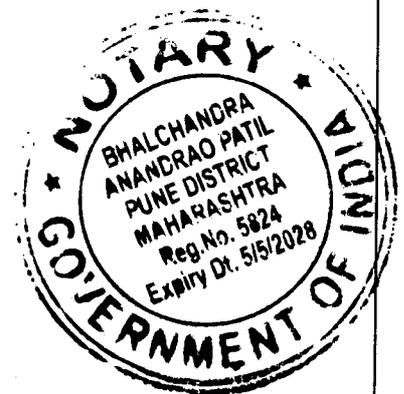
\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG                    | Amount of BG Forfeiture | Reason of BG Forfeiture         |
|-------|-----------------------|----------------------|-------------------|----------------------------------|-------------------------|---------------------------------|
| 1     | C2E                   | Rs 11.77 Lakhs       | 15 Days           | Compliance of Consent Conditions | Rs 11.77 Lakhs          | Violation of Consent Conditions |

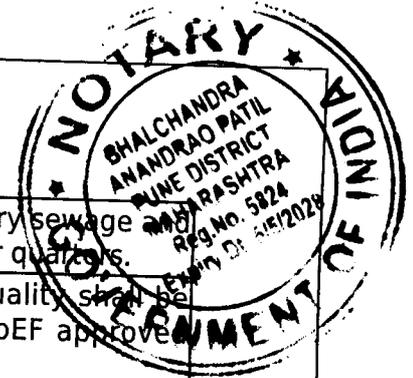
**BG Return details**

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA    |                       |            |               |                       |



**SCHEDULE-IV****Conditions during construction phase**

|          |  |
|----------|--|
| <b>A</b> | During construction phase, applicant shall provide temporary sewage MSW treatment and disposal facility for the staff and worker quarters.   |
| <b>B</b> | During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.   |
| <b>C</b> | Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations. |

**General Conditions:**

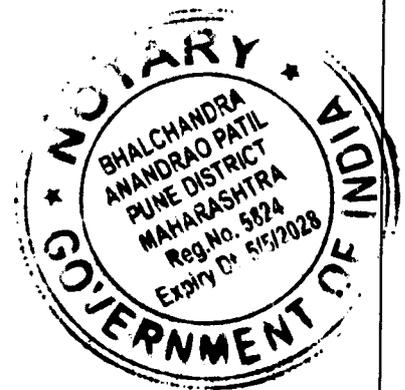
- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

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This certificate is digitally & electronically signed.

---



# MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. 24010437 / 24020781

Visit us at : <http://mpcb.gov.in>

mail : [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



"Your Service is our Duty"

Kalptaru Point 2<sup>nd</sup> floor,  
Sion Matunga Scheme Road  
No. 8, Infant of Sion Cercal,  
Sion (E),  
Mumbai - 400 022.

No.BO/JD(WPC)/CC/SCN/TB- 2303290022

Date: 29/03/2023

To,  
M/s. Apex Builders,  
Gat. No. 703,704 & 705 Plot No:- A  
Moshi, Pune, Tal: Haveli Dist: Pune.

**Sub: - Show Cause notice for refusal of consent to operate (Part-I) for construction project.**

**Ref: -** 1 Revalidation of Consent to Establish with Expansion granted vide No. Format1.0/CC/UAN No.0000111130/CE/2205000020 dtd. 01.05.2022  
2. Your application for consent to operate vide UAN No MPCB CONSENT 152472  
3. Minutes of 36th CC meeting of 2022-23 held on 20.03.2023

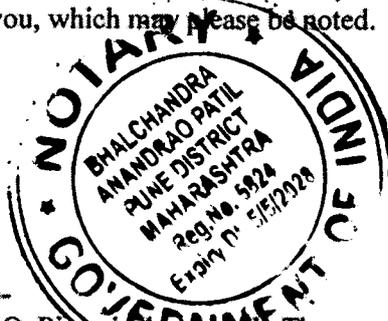
.....  
**WHEREAS**, you have applied for grant of consent to operate(Part-I) for Construction Project under Section 26 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous & Other Wastes (M & T M) Rules 2016.

**AND WHEREAS**, your application was discussed in 36<sup>th</sup> CC meeting of 2022-23 held on 20.03.2023 and it was decided to issue Show Cause notice for refusal of consent due to following reasons-

- (i) PP has given possession of completed part since 20.01.2020 as per occupancy certificate.
- (ii) PP has not paid penal fees.
- (iii) PP has informed that OWC work order is placed and same will be installed in 15 days.
- (iv) PP has not submitted BG as per Consent to Establish.

**NOW THEREFORE**, you are hereby directed to show cause as to why your application for grant of consent to operate(Part-I) should not be refused under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 And Hazardous & Other Wastes (M & T M) Rules, 2016.

You are hereby called upon to submit your reply with compliance of Environmental Clearance within a period seven days from the receipt of this communication, failing which, Board have no option than to refuse your Consent as mentioned above and to initiate appropriate legal action under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 against you, which may please be noted.



(Dr. Y.B. Sontakke)  
Joint Director,  
Water pollution Control

Copy for necessary action to-

Regional Officer, Pune & S.R.O, Pimpri Chinchwad. They are directed to ensure that SCN to be served to the PP. SRO is directed to upload EC compliance verification report within 8 days.

# APEX BUILDERS

---

**Date: June 10, 2023**

**To,**  
**The Joint Director (WPC)**  
 Maharashtra Pollution Control Board,  
 Kalpataru point, 3<sup>rd</sup> & 4<sup>th</sup> floor,  
 Sion-Matunga Scheme Road No-8,  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai – 400 022

**Subject: Show Cause Notice for refusal of consent to operate part - I...**

**Reference: 1. Our application for grant of Consent to Operate, vide UAN No. MPCB-CONSENT-152472.**  
**2. SCN Notice Vide No. BO/JD(WPC)/CC/SCN/TB-2303290022 dated 29/03/2023**

Dear Sir,

This has reference to your SCN Notice Vide No. BO/JD(WPC)/CC/SCN/TB-2303290022 dated 29/03/2023 & above reference; we would like to state the following:

1. **PP has given possession** – In this regard, we would like to inform you that, we have given possession on 20/01/2020 as per Occupancy certificate, which was below 20,000 M2.
2. **PP has not paid Penal Charges** – Please provide us online payment access for penal charges, we will be paid penal charges in next seven days.
3. **Status of OWC**- OWC was installed on site, photographs of the same are attached herewith as an Annexure – I.
4. **BG as per C to E** - We have submitted BG of RS. 5.0 Lakh & 2.0 Lakh as per C to E dated 12/01/2016, Copy attached herewith as an Annexure – II.

In view of above, we request your good selves to kindly do not initiate any legal action against our project and grant us Consent to Operate part.

**For, M/s. Apex Builders**

*(Signature)*

**Authorized Signatory**





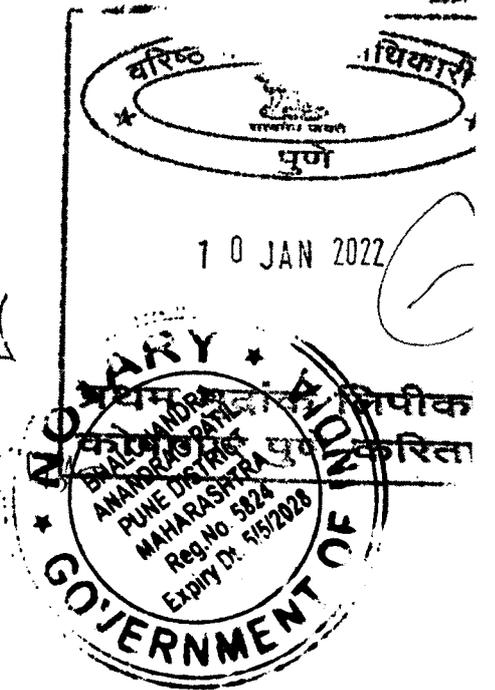
महाराष्ट्र MAHARASHTRA

2021

BH 904762

93403  
 अनु.क्र. 93403 दि. 19 JAN 2022 मु.शु.रकम. 500/-  
 दस्ताचा प्रकार.....  
 दस्त नोंदणी करणार आहेत का ? होय/नाही. 39  
 मिळकतीचे वर्णन.....  
 मुद्रांक विकत घेणाऱ्याचे नांव..... लक्ष्मी सोम महराज  
 पत्ता..... लाले पेठ  
 दुसऱ्या पक्षकाराचे नांव..... अप्पल विठ्ठल  
 हस्ते ध्यक्तीचे नांव व बत्ता..... मिहल साहेब  
 मुद्रांक विकत घेणाऱ्याची सही  
 परवाना क्र. 2209924  
 839, सांभवार पेठ, पुणे-44  
 ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच काळासाठी मुद्रांक खरेदी केल्यापासून 6 महिन्यांत बापरणे बंधनकारक आहे.

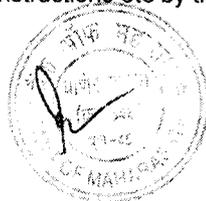
BANK GUARANTEE



1. In Consideration of the Regional Officer, Maharashtra Pollution Control Board, Pune having agreed to grant M/s. Apex Builders, time for the due compliance of consent conditions/directions towards compliance of submission of Board Resolution mention in vide Consent No. Format 1.0/BO/ROHQ/PN-25035/CE/CC-540 dated 12/01/2016 Valid up to commissioning of unit or five year whichever is earlier and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974 ) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs. 2,00,000/- (Rupees Two Lakhs Only). We Bank of Maharashtra, Baner, Pune at the request of said M/s. Apex Builders., do hereby undertake to pay to the Board an amount not exceeding Rs. 2,00,000/- (Rupees Two Lakhs Only) against any non compliance of Consent conditions/directions or damages etc caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

बँक ऑफ महाराष्ट्र  
 Bank of Maharashtra

प्रबन्धक / Branch Manager  
 839, सांभवार शाखा पुणे-44  
 Branch Manager Branch Pune-44



2. We Bank of Maharashtra, Baner, Pune do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of Undertaking. Non compliance of Directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 2,00,000/- (Rupees Two Lakhs Only).
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We Bank of Maharashtra, Baner, Pune further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms Conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before 31.01.2027 We shall be discharged from all liability under this Guarantee thereafter.
6. We Bank of Maharashtra, Baner, Pune further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or Extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the Constitution of the Bank or the company/Unit.
8. We Bank of Maharashtra, Baner, Pune under take not to revoke this guarantee during its currency except with the Previous consent of the Board in writing.
9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs. 2,00,000/- (Rupees Two Lakhs Only). Our guarantee shall remain in force until 31/01/2027
10. Unless a demand or claim under this guarantee is made on in writing on or before 31/01/2027 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

For : Bank of Maharashtra, Baner, Pune

कुर्ते बँक ऑफ महाराष्ट्र  
For Bank of Maharashtra

शाखा प्रबंधक / Branch Manager  
1348-बाणेर शाखा पुणे-45  
1348-Baner Branch Pune-45

Date: 19.01.2022





महाराष्ट्र MAHARASHTRA

2021

BH 904763

अनु. क्र. 93406 दि. 19 JAN 2022

वस्तुचा प्रकार.....

दस्त नोंदणी करणार आहेत का? होय/नाही.

मिळकतीचे वर्णन.....

मुद्रांक विकत घेणाऱ्याचे नांव.....

पत्ता.....

दुसऱ्या पक्षकाराचे नांव.....

हस्ते ध्यावतीचे नांव व पत्ता.....

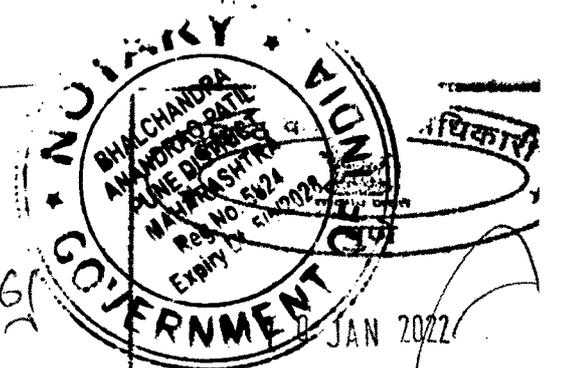
किरण देवराम लडकत

परवाना क्र. 2209924

मुद्रांक विकत घेणाऱ्याची सही

ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक

खरेदी केल्यापासून 6 महिन्यांत तापरणे बंधनकारक आहे.



प्रथम मुद्रांक लिपीक  
कोषागार पुणे करित

## BANK GUARANTEE

1. In Consideration of the Regional Officer, Maharashtra Pollution Control Board, Pune having agreed to grant M/s. Apex Builders, time for the due compliance of consent conditions/directions towards compliance of submission of Board Resolution mention in vide Consent No. Format 1.0/BO/ROHQ/PN-25035/CE/CC-540 dated 12/01/2016 Valid up to commissioning of unit or five year whichever is earlier and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974 ) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs. 5,00,000/- (Rupees Five Lakhs Only). We Bank of Maharashtra, Baner, Pune at the request of said M/s. Apex Builders., do hereby undertake to pay to the Board an amount not exceeding Rs. 5,00,000/- (Rupees Five Lakhs Only) against any non compliance of Consent conditions/directions or damages etc caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

बँक ऑफ महाराष्ट्र  
Bank of Maharashtra

शाखा प्रबंधक / Branch Manager

बँक ऑफ महाराष्ट्र शाखा पुणे-45

Bank of Maharashtra Branch Pune



2. We Bank of Maharashtra, Baner, Pune do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of Undertaking. Non compliance of Directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 5,00,000/- (Rupees Five Lakhs Only).
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We Bank of Maharashtra, Baner, Pune further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms Conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before 31.01.2027 We shall be discharged from all liability under this Guarantee thereafter.
6. We Bank of Maharashtra, Baner, Pune further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or Extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the Constitution of the Bank or the company/Unit.
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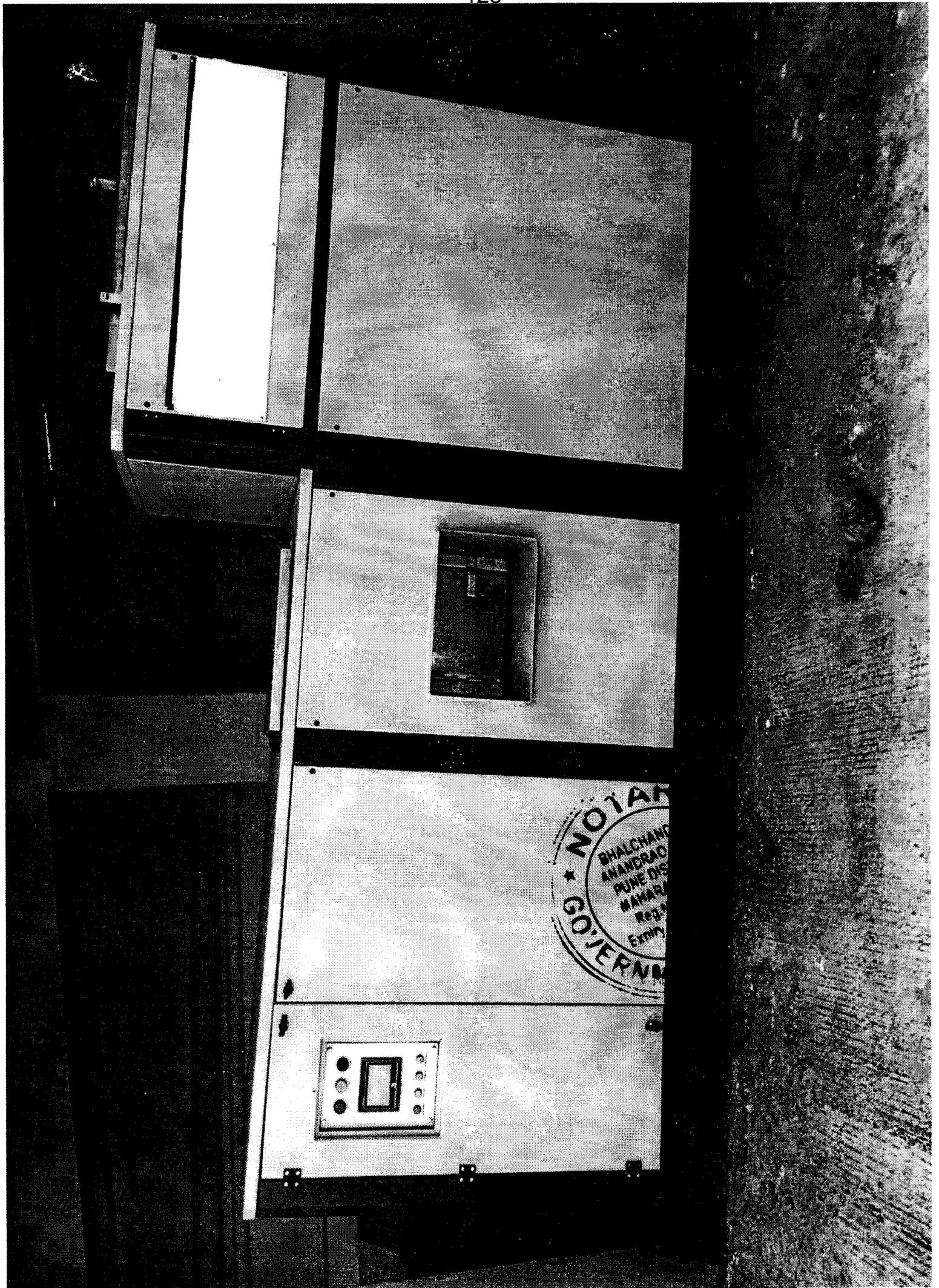
For : Bank of Maharashtra, Baner, Pune

बँकेचे बँके ऑफ महाराष्ट्र  
For Bank of Maharashtra

Date: 19.01.2022

शाखा प्रबंधक / Branch Manager  
1348-बाणेर शाखा पुणे-46  
1348-Baner Branch Pune-46





# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000152472/CO/2308000559

Date: 08/08/2023

To,  
 M/s Apex Builders,  
 Gat. No. 703,704 & 705 Plot No A,  
 Moshi, Tal Haveli, Dist Pune



**Sub: Consent to Operate (part-I) for Building Construction project under Red Category**

- Ref:**
1. Revalidation of Consent to Establish with Expansion granted vide No. Format1.0/CC/UAN No.0000111130/CE/2205000020 dtd. 01.05.2022
  2. Minutes of 36th Consent Committee Meeting of 2022-23 held on 20.03.2023
  3. Minutes of 8th Consent Committee Meeting of 2023-24 held on 03.07.2023

Your application NO. MPCB-CONSENT-0000152472

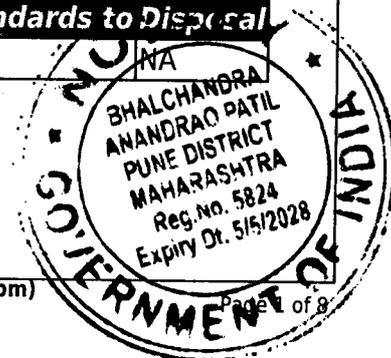
For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Operate(Part-I) is granted for period upto 30.06.2024**
2. **The capital investment of the project is Rs.97.16 Cr(Total CI Rs 117.73 Cr) Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate(Part-I) is valid for building construction project named as M/s Apex Builders, Gat. No. 703,704 & 705 Plot No A, Moshi, Tal Haveli, Dist Pune on Total Plot Area of 9292.15 SqMtrs for completed part-I total construction BUA of 28861.77 SqMtrs out of proposed Total Construction BUA of 29409.18 SqMtrs as per EC granted dated 03.01.2019 including utilities and services**

| Sr.No | Permission Obtained                    | Plot Area (SqMtr) | BUA (SqMtr) |
|-------|--|-------------------|-------------|
| 1     | Consent to Establish dtd 01.05.2022    | 9292.15           | 29409.18    |
| 2     | Environmental Clearance dtd08.04.2015  | 9292.15           | 25012.87    |
| 3     | Environmental Clearance dtd 03.01.2019 | 9292.15           | 29409.18    |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description    | Permitted (in CMD) | Standards to Disposal |
|-------|----------------|--------------------|-----------------------|
| 1.    | Trade effluent | Nil                | NA                    |



| Sr No | Description       | Permitted | Standards to        | Disposal   |
|-------|-------------------|-----------|---------------------|--|
| 2.    | Domestic effluent | 114.0     | As per Schedule - I | The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|-----------|-------------------------------|-----------------|--------------------------|
| S-1       | DG Set-320 kVA                | 01              | As per Schedule -II      |

6. **Conditions under Solid Waste Rules, 2016:**

| Sr No | Type Of Waste | Quantity & UoM | Treatment           | Disposal      |
|-------|---------------|----------------|---------------------|---------------|
| 1     | Wet Waste     | 269 Kg/Day     | OWC with Composting | As Manure     |
| 2     | Dry Waste     | 184 Kg/Day     | Segregation         | To Local Body |
| 3     | STP Sludge    | 11 Kg/Day      | Dewatering          | As Manure     |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No.          | Quantity | UoM   | Treatment    | Disposal                  |
|-------|-----------------------|----------|-------|--------------|---------------------------|
| 1     | 5.1 Used or spent oil | 50       | Ltr/A | Reprocessing | To Authorized Reprocesser |

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
12. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
13. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEIAA-EC-000000580 dtd. 03.01.2019 for Construction Project on total plot area 9292.15 SqMtr & proposed total Construction BUA 29409.18 SqMtr.



14. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to O & Environmental Clearance.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



*Sangwar*

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b5ff5ec5

Signed by: Dr. J. B. Sangwar  
Joint Director (WPC)  
For and on behalf of  
Maharashtra Pollution Control Board  
jdwater@mpcb.gov.in  
2023-08-08 17:55:41 IST

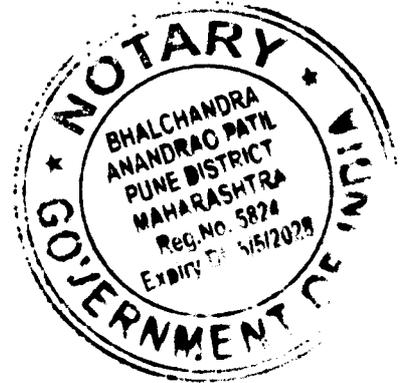
**Received Consent fee of -**

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date       | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1     | 125000.00   | TXN2211000930      | 08/11/2022 | Online Payment   |
| 2     | 1126712.00  | TXN2308000798      | 04/08/2023 | Online Payment   |
| 3     | 375000.00   | MPCB-DR-20716      | 07/08/2023 | RTGS             |

**PP has paid penal fees of Rs 1126712**

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1) A) As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **115.00 CMD for treatment of domestic effluent of 114.0 CMD.**

B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

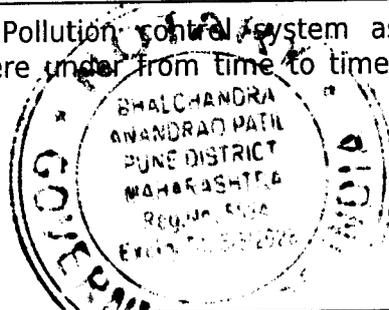
| Sr.No | Parameters     | Limiting concentration not to exceed in mg/l, except for pH |
|-------|----------------|---|
| 1     | pH             | 5.5-9.0   |
| 2     | BOD            | 10  |
| 3     | COD            | 50  |
| 4     | TSS            | 20  |
| 5     | NH4 N          | 5   |
| 6     | N-total        | 10  |
| 7     | Fecal Coliform | less than 100   |

C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

| Sr. No. | Purpose for water consumed   | Water consumption quantity (CMD) |
|---------|--|----------------------------------|
| 1.      | Industrial Cooling, spraying in mine pits or boiler feed                                       | 0.00                             |
| 2.      | Domestic purpose   | 144.00                           |
| 3.      | Processing whereby water gets polluted & pollutants are easily biodegradable                   | 0.00                             |
| 4.      | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00                             |

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

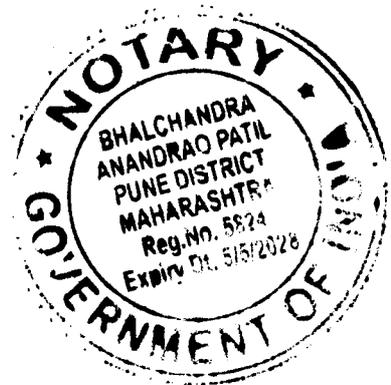
- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

| Stack No. | Source         | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel  | Sulphur Content(in %) | Pollutant Standard | Standard     |
|-----------|----------------|------------------------------|----------------------|---------------|-----------------------|--------------------|--------------|
| S-1       | DG Set-320 kVA | Acoustic Enclosure           | 5.00                 | HSD 43 Ltr/Hr | 1                     | SO2                | 20.64 Kg/Day |

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

|                         |               |                        |
|-------------------------|---------------|------------------------|
| Total Particular matter | Not to exceed | 150 mg/Nm <sup>3</sup> |
|-------------------------|---------------|------------------------|

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



**SCHEDULE-III**  
**Details of Bank Guarantees:**

| Sr. No. | Consent(C2E/C2O/C2R)        | Amt of BG Imposed | Submission Period | Purpose of BG   | Compliance Period                  | Validity Date                      |
|---------|-----------------------------|-------------------|-------------------|---|------------------------------------|------------------------------------|
| 1       | Consent to Operate (Part-I) | Rs 10 Lakhs       | 15 Days           | Compliance of Consent Conditions & Operation and maintenance of Pollution Control Systems | Up to Commissioning of the Project | Up to Commissioning of the Project |

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG Imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
|       |                       |                      |                   |               |                         |                         |

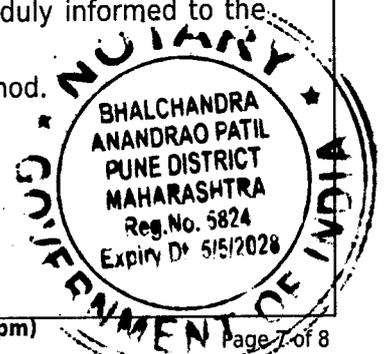
**BG Return details**

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
|       |                       |            |               |                       |



**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.



- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

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This certificate is digitally & electronically signed.

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